

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 208 OF 2022**

IN THE MATTER OF:-

Prem Mohan Gaur

... Applicant

Versus

National Authority of India & Ors.

... Respondents

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FILED BY

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D/28/07/2020

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Place: New Delhi

Date: 21.06.2022

1

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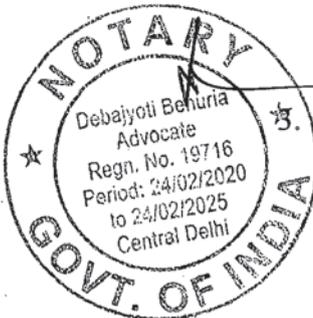
National Authority of India & Ors.

... Respondents

**REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO.1 i.e.
NATIONAL HIGHWAY AUTHORITY OF INDIA.**

I, P.K. Kaushik, presently working as Project Director, PIU-Rewari, Plot No.20, Sector-32, Gurugram of National Highways Authority of India, do hereby solemnly affirm and state as under:

1. That I am acquainted with the facts and circumstances of the present case and as such competent to depose present Affidavit on behalf of Respondent No. 1, National Highways Authority of India (*hereinafter* "the NHAI" and "Answering Respondent") in reply to the present Application filed by the Applicant above named. I am filing the present affidavit on the basis of information derived from the records maintained by the office of Respondent No.1.
2. That I have gone through the copy of the Application along with its Annexures. At the outset, it is respectfully submitted that all averments advanced made in the Application qua the Answering Respondent are denied and shall not be deemed to have been accepted and/or admitted unless done so expressly in the present Reply Affidavit being filed by the Respondent herein.



3. That a brief reply affidavit is being filed by the Answering Respondent at the present stage and for the sake of brevity. The Answering Respondent craves leave to file a detailed additional

affidavit at a later stage, if necessary or when directed by this Hon'ble Tribunal.

PRELIMINARY OBJECTIONS:

4. That, the present OA is frivolous, false and is liable to be dismissed *in totem*. It is respectfully submitted that the issue being raised by the Applicant has already been decided by this Hon'ble Tribunal in the OA No. 259 of 2020 vide order dated 09.11.2020, thus the present OA is barred by doctrine of *Res Judicata*.
5. That the present Original Application filed by the Applicant barred by virtue of limitation. It is respectfully submitted that Section 14 of the NGT act, clearly provides that an application raising substantial question relating to environment shall be filed within 6 months from the date when the cause of action arose, however, in the present case, the Applicant has not filed the present application within the period of limitation and the same is liable to be dismissed.
6. That in compliance of the order dated 09.11.2020, the committee appointed by the District Commissioner, inspected and visited the Ghamroj Bundh site on 07.12.2020, and submitted its report to the State PCB. A bare perusal of the said report clearly provides that the Answering Respondent has not damaged the Ghamroj Bundh in any manner and even otherwise has maintained and repaired the said Bundh. Furthermore, Regional Officer, Gurugram, HSPCB vide letter dated 10.12.2020 no. HSPCB/GRS/2020 clarified the same to the concerned departments that the Answering Respondent has not damaged, albeit, repaired the Ghamroj Bundh. Thus, the averments made by the Applicant with regard to demolition/damage being caused by the Answering Respondent to the Ghamroj Bundh are totally false and motivated.

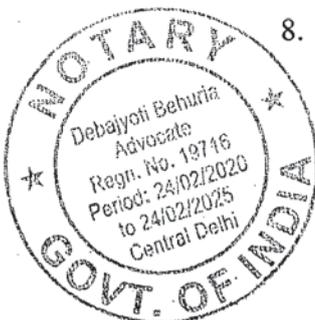


A copy of the letter dated 10.12.2020 is annexed herewith and marked as ANNEXURE R/1 [Page No - 23]

Copy of pictures of the current condition of the Bundh repaired by the Answering Respondent are annexed herewith and marked as ANNEXURE R/2. (Colly) [Page No - 24 - 35]

7. That the Applicant by misrepresenting and misleading the facts and situation at ground before the Technical Officer (Forestry) Grade-I, Ministry of Environment, Forests and Climate Change, Integrated Regional Office, Chandigarh during the site visit dated 18.08.2021 has obtained a report dated 02.09.2021. It is respectfully submitted that the Respondent Authority has not violated the conditions of the forest clearance provided for the diversion of 1.866 hectares of forest land provided for the project works. It is pertinent to note that the Answering Authority vide its proposal dated 14.05.2018 clearly provided that the same was in furtherance to the earlier proposal dated 18.07.2017 for the diversion of 51.126 Ha of forest land for which in-principle approval (Stage I) was granted on 30.05.2018 and Stage-II approval was granted to the Answering Respondent on 09.08.2018. Further, with its proposal the Respondent Authority also clearly provided the drawings of the Toll Plaza and Rest Area for approval of its proposal, and after considering the same, in-principle approval on 31.05.2019 as well as stage II approval on 22.10.2019 was granted to the Respondent Authority. Thus, there has been no concealment of facts by the Answering Respondent as being presented in the report dated 02.09.2021 and the same is liable to be rejected.

8. That the Hon'ble Supreme Court has held and reiterated that the Toll Plazas and Rest Areas are part and parcel of the Right of Way of the project road. Thus, it is respectfully submitted that the separate permission for the construction of either Toll Plaza and



Rest Areas was not required to be taken by the Answering Respondent.

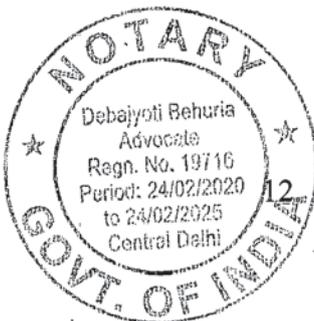
PRELIMINARY SUBMISSIONS:

9. That the Answering Respondent is a statutory body constituted under Section 3 of the National Highways Authority of India Act, 1988 for the purpose of development, management and maintenance of the National Highways or stretch thereof, vested in or entrusted to it by the Central Government. Pertinently, all the national highways vest with the Union of India and the NHAI acts as one of its executing agencies. The other executing agencies being Border Roads Organization and State Public Works Department, National Highway Division. The Ministry of Road Transport and Highways is the concerned ministry who exercises administrative control over the Answering Respondent.

10. That as per Section 5 of the National Highways Act, 1956, it is the responsibility of Central Government to develop and maintain in proper repair all national highways of the Country. The Central Government may, by notification in the Official Gazette, direct that any function in relation to the development or maintenance of any national highway shall, subject to such conditions, if any, as may be specified in the notification, also be exercisable by any authority subordinate to the Central Government.

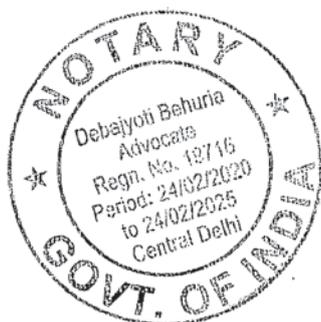
11. That in view thereof, the Central Government may, under Section 11 of the National Highways Authority of India Act, 1988, from time to time, by notification in the official gazette entrust to the Answering Respondent such National Highway or any stretch thereof as may be specified in such notification.

That the Applicant is completely ignorant of the regulatory framework and policies in the country pertaining to the construction of highways and the maintenance of the area around it. It is humbly



submitted that the Applicant has made bald assertions in the present application without any basis in facts or evidence. The Answering Respondent is a responsible statutory body which abides by all the regulatory requirements set out with respect to the protection of environment to ensure minimum effect on the environment.

13. That the present applicant is trying to create an adversarial litigation in a case in which all parties are equal stakeholders and hold similar interests. It is respectfully submitted that the Answering Respondent i.e. NHAI is equally concerned about the environmental impact of construction and widening of highways as the Applicant, however it also has the onus of upholding the duty entrusted to it, which is that of development of highways in the country.
14. It is respectfully submitted that the Answering Respondent has been entrusted by MoRTH to undertake the Up-gradation & strengthening of km 2+740 (Design ch. km 0+3400) to km 24+400 (Design ch. km 22.000) section of NH248A (Rajasthan Border-Nuh-Gurugram) in the state of Haryana.
15. In furtherance of the same, the Answering Respondent applied for the diversion of 51.1260 Ha of protected forest land vide F.P./HR/ROAD/27190/2017 dated 18.07.2017 whereby stage II approval was granted to the Answering Respondent on 09.08.2018. A copy of the Stage II approval letter dated 09.08.2018 is annexed herewith and marked as ANNEXURE R/3. [Page No. 36-37]
16. It is respectfully submitted that after the submission of proposal of forest clearance of 51.1260 Ha, it was found that there were three bunds (Jharsa, Fazilpur and Ghamroj) located within the proposed ROW of the project road which, as per the notifications dated 02.12.1981 & 05.07.1985 issued by the Forest Department, Gurugram are Protected Forest land. It is respectfully submitted



that, at the outset of the project, these bunds were outside the existing Right of Way (ROW), however, due to change in design during the course of the study of the proposed road, it was found that the Bundhs were in the proposed ROW of the Project Road. It is imperative to note that the said change in the design of the Project road occurred after the forest clearance proposal no. F.P/HR/ROAD/27190/2017 the 51.1260 Ha was submitted.

Letter no. PIU/GA/06/07/2017-18/1557 dated 17.10.2017 by Project Director, PIU Ghaziabad to DCF, Forest Dept. is annexed herewith and marked as ANNEXURE R/4. [page No. 38]

17. It is respectfully submitted that the Answering Respondent, in view of the above, again filed forest clearance proposal no. FP/HR/ROAD/33587/2018 on 14.05.2018 for the diversion of 1.866 Ha of the protected forest land on these Bundhs. It is respectfully submitted that the Respondent Authority clearly mentioned in the proposal note that the same is in furtherance to the earlier proposal dated 18.07.2017 for 51.1260 Ha. It is respectfully submitted that a clear undertaking, while submitting its proposal, was provided by the Answering Respondent that all alternative options have been considered and the present proposal submitted for diversion is the most suitable and most sustainable one. The Project notes filed along with the proposal are annexed herewith and marked as ANNEXURE R/5. [page No. 39]
18. It is respectfully submitted that the office of the Principal Chief Conservator of Forests, Haryana, Forest Dept. vide letter ref no. D-III-8566 A 269 dated 18.04.2019 sought certain clarifications from the Answering Respondent concerning the area calculation of the Bundhs. In compliance of the same, the Answering Respondent vide its letter ref. no. PIU/GA/06/07/2019-20/152 dated 26.04.2019 clearly provided the Statement of proposed Forest land to be diverted on Ghamroj Bund along with the proper drawings clearly



providing the position of the Rest Areas on the private land acquired by the Answering Respondent and the Stage I clearance was granted on 31.05.2019.

A copy of the letter dated 26.04.2019 by Manager (T), PIU, Gurugram to the Deputy Conservator of Forests, Forest Department, Gurugram, Haryana along with the relevant drawings is annexed herewith and marked as ANNEXURE R/6. [page no. 40-52]

19. It is respectfully submitted that after receiving the Stage I clearance, in furtherance to the conditions of the Stage I approval, deposited the NPV amount of the trees to be cut on the forest land, in the afforestation fund and applied for Stage II clearance. MoEFCC vide letter ref. no. 9-HRB204/2018-CHA dated 22.10.2019, provided the Stage II clearance to the Answering Respondent for the project works.
20. It is respectfully submitted that the Answering Respondent as required, under the Stage I conditions, vide multiple correspondences dated 05.09.2017, 26.10.2017, 20.01.2020, 26.05.2020, 21.10.2020, 31.03.2021 & 06.12.2021 has applied & followed up for NOC from the Irrigation Department along with its proposal for exit of flood water of inner side of Bundh. However, even after the span of 5 years since applying for the first time, the same is still pending approval from the Irrigation Department. Thus, the Answering Respondent has not changed/ modified the bundh till NOC is granted by the Irrigation Department.

Copy of the letters dated 05.09.2017, 26.10.2017, 20.01.2020, 26.05.2020, 21.10.2020, 31.03.2021 & 06.12.2021 are annexed herewith and marked as ANNEXURE R/7 (Colly). [page no. 53-68]

It is respectfully submitted that Rest Areas & Tolls are always a part of the Highway Projects and no separate permission are



required to be obtained for the construction of the same. It is respectfully submitted that the Answering Respondent while submitting its diversion proposal of 1.866 Ha of Forest Land and also while submitting proposal for diversion of 51.126 ha of forest land, clearly provided the Layout Plans for the construction of the Rest Areas. The same finds mention in the report of Mr. Shri Ravinder Singh, Technical Officer (Forestry), Grade – I dated 02.09.2021 submitted on 09.09.2021 through the Regional Officer, Chandigarh. The relevant paragraph of the report is reproduced hereinbelow:

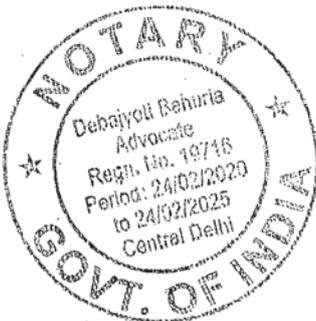
“18. It is evident from the site visit that:

*...
(iii) As per layout plan submitted by the user agency with above mentioned diversion proposals, two rest areas have been proposed on both side of the proposed road over the non-forest land. No requirement of any type of forest land for the construction of proposed Rest Areas was made by the user agency through State Government.”*

22. It is imperative to note that the abovementioned report also acknowledges that the Answering Respondent is not constructing the Rest Area on the bund land and is only constructing the same on the privately acquired land. The same is reproduced hereinbelow for ready reference:

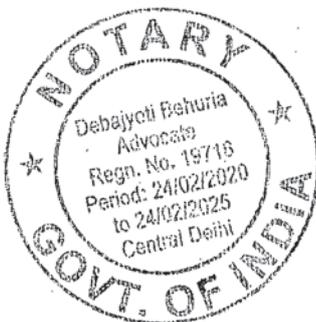
“16. The construction work for establishment of proposed Rest Area at Design Chainage 13.600 to 13.800 is under progress over the private area as per user agency and confirmed the same by DFO on the spot”

23. It is respectfully submitted that the aforementioned report, due to misrepresentation of facts by the Applicant, has averred that the Answering Respondent is using the Bundh land for constructing the Rest Area without seeking diversion of Bundh land, which is totally wrong and denied. It is submitted that the Rest area is being constructed on the privately acquired land and irrespective, it is



reiterated that the Toll Plaza and Rest Areas are part of the ROW and doesn't require specific clearance or mention in proposal for diversion.

24. It is respectfully submitted that as evident above the Answering Respondent has not constructed the Rest Area on the Bundh Land and has not harmed the Bundh in any manner. Irrespective of the diversion of the said land in favor of the Answering Respondent, it has only repaired the said Ghamroj bundh which is evident from the report dated 10.12.2020. It is respectfully submitted the Answering Respondent had applied for the NOC required to be taken by the Irrigation Department and the same is pending approval. Thus, till said approval is granted to the Answering Respondent, it will not change or damage the Bundh, in any manner.
25. It is respectfully submitted that the Answering Respondent requires very small portion of the Bundh land to make entry and exit access road of the Rest Areas, however, no changes to the structure of Bundh will be made till NOC from the Irrigation Department is granted to the Answering Respondent. It is respectfully submitted that the Answering Respondent has been taking up the issue of grant of NOC with the Irrigation Department consistently and is hopeful that the same will be granted to it soon. As reiterated, the Answering Respondent has not and will not, till the NOC is granted, harm the Bundh.
26. It is respectfully submitted that the Answering Respondent has utmost concern about environmental issues and has adopted sufficient measures to ensure that the ecology and environment is preserved and protected to the maximum possible extent when during the execution of the Projects. It is further submitted that the Answering Respondent takes all the necessary steps to comply with the necessary requirements of EIA Notification of 2006, Forest



Conservation Act, 1980 etc. along with other applicable rules and regulations.

27. That the averments made in the present application so far as the Answering Respondent is concerned are without any basis and misconceived. There is no iota of evidence to show that that the Answering Respondent has failed to fulfill its obligations or has carried out any development in violation of the statutory provisions.

PARAWISE REPLY

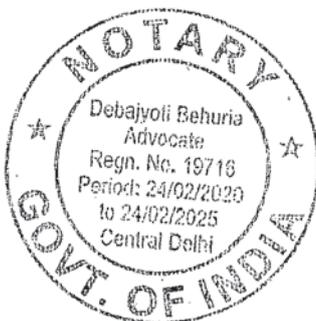
1. That the contents of para 1 pertaining to Answering Respondent constructing Rest Areas and Toll Plaza without procuring mandatory approvals are totally wrong and denied. It is respectfully submitted that the Answering Respondent has taken all the mandatory approvals from the requisite authorities before initiating work on the said project. The same can be substantiated vide the letters dated 09.18.2018 & 22.10.2019, whereby the Answering Respondent was granted diversion of 51.126 Ha & 1.866 Ha of forest land for the project works. It is respectfully reiterated that the Answering Respondent has already replied to the averments with regard to the Toll Plaza and Rest Areas being part of the Right of Way in its preliminary submissions and prays that the same may be referred in reply to the same. It is respectfully reiterated that the Answering Respondent has not damaged the Ghamroz Bundh in any manner and as evident from the report dated 10.12.2020, thus, the averments of the Applicant with regard to Answering Respondent damaging the Bundh are false and denied.

2. That the contents of Para No. 2 with regard to email dated 13.11.2020 are false and vehemently denied. It is respectfully submitted that the averments by alleged environmental activist in the email dated 13.11.2020 with respect to the Answering Respondent destroying the Bundh and not obtaining adequate permission is totally false and denied. It is reiterated that the



Answering Respondent had obtained all the requisite permissions from the MoEFCC for the diversion of the forest land for the purpose of the project in consideration, however, as the Answering Respondent is yet to receive the NOC from the irrigation department, it has not made any changes or damaged the Bundh in any manner and has only repaired the same.

3. That the contents of para no. 3 to the extent of the report dated 10.12.2020 being submitted by the joint committee are matter of record and merits no reply. However, the averments pertaining to illegitimate soil filling in the submergence area are wrong and denied. It is submitted that the Answering Respondent has not damaged the bundh and has not filled the same with soil. It is pertinent that the Report jointly prepared is accurate and, the Answering Respondent in abundant precaution, has even repaired any natural wear and tear caused to the bundh. It is submitted that any soil filling work being undertaken by the Answering Respondent has only been done on duly acquired private land, thus, the averments of Applicant with regard to Answering Respondent filing the submergence area of the Bundh with soil is wrong and denied.
4. That the contents of Para No. 4 pertaining to assignment of UID to Ghamroj Bundh merits no reply. However, anything contrary to the record is denied.
5. That the contents of Para No. 5 pertaining to noncompliance of order dated 09.11.2020 is totally wrong and denied. It is respectfully submitted that in compliance of the order dated 09.11.2020, a joint committee visited the Ghamroj Bundh site and submitted its report dated 10.12.2020, whereby, it has been clarified that the Answering Respondent has not damaged the Bundh and has only repaired the natural wear and tear the Bundh has incurred during time. The Applicant with a malicious intent has been



misleading the authorities against the Answering Respondent's project and works even when the Answering Respondent has in no manner affected the Bundh and has only been executing its project works on the privately acquired land. Further, it is reiterated that the Answering Respondent has obtained all the requisite permissions with regard to the diversion of forest land of the Bundh and is just awaiting NOC from the irrigation department.

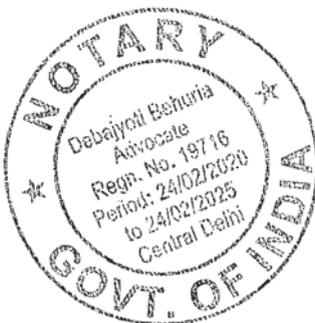
6. That the contents of Para No. 6 pertaining to communication of Cabinet Secretary with MoEFCC is matter of record and merits no response, however, anything contrary to record is denied.
7. That the contents of Para No. 7 pertaining to the report dated 02.09.2021 submitted by the Technical officer (forestry), Grade I of Integrated Regional Officer, Chandigarh, MoEFCC are disputed and denied. It is respectfully submitted that the averments with regard to the Answering Respondent not obtaining proper permission for the construction of Toll Plaza and Rest Areas are totally false and denied. It is reiterated that the Toll Plaza and Rest Areas are part of the Right of Way and are a part of the project. Further, the clarifications submitted by the Answering Respondent dated 26.04.2019 clearly provided the layout plans of the Toll Plaza and Rest areas along to be built in the project, which also finds mention in the aforementioned report. Thus, the diversion proposals submitted by the Answering Respondent clearly provided that the land is required for the development of the project and diversion for the same was granted to the Answering Respondent. Thus, the averments that the Answering Respondent was required to seek separate permission for Rest Areas and Toll Plaza are totally wrong and denied.



8. That the contents of Para no. 8 pertaining to letter dated 08.09.2021 issued by Regional Officer, IRO CHD for retrieval of unused land from the Answering Respondent is wrong and denied. It is

reiterated that the said letter has been issued due to the wrong and misleading report dated 02.09.2021 submitted by the Technical Officer, IRO CHD, MoEFCC. It is reiterated that the Answering Respondent had clearly provided in its 1.866 Ha land diversion proposal that the same is in furtherance to the earlier proposal dated 18.07.2017 for the diversion of 51.126 Ha forest land. Thus, the averments that the Answering Respondent had not provided requisite with its diversion proposals is totally wrong and denied. It is reiterated that after reassessing and conducting restudy of the Right of Way, it was found by the Answering Respondent that there is requirement of additional 1.866 Ha forest land. Thus, the Answering Respondent vide its proposal dated 14.05.2018 sought diversion of the said land for the purpose of the project work.

9. That the contents of Para No. 9 & 10 pertaining to Answering Respondent violating the conditions of in principle approval granted to the Answering Respondent for 51.126 Ha and 1.81 Ha of forest land is disputed and denied. It is submitted that vide the in principle approval granted to the Answering Respondent dated 31.05.2019, it was required to deposit Rs. 82,50,196/- for Compensatory Afforestation in Haryana CAMPA fund as directed vide letter dated 01.07.2019, which was duly done by the Answering Respondent on 11.07.2019. It is respectfully submitted that the Answering Respondent was only required to deposit funds for Compensatory Afforestation and the plantation of the said saplings was a responsibility of the Forest Department, thus, the Answering Respondent had fully complied with the conditions of the final approval. It is denied that the Answering Respondent started using the forest land even before diversion of the forest land was granted to the Answering Respondent for the project works. It is respectfully submitted that no averments with regard to DSS analysis is wrong and denied. It is respectfully submitted that the Answering Respondent did not commence the work in the forest



land before taking due permission from the Forest Department. Copy of the challan of deposit of funds in CAMPA fund is annexed herewith and marked as ANNEXURE- R/8 .(Colly) [page no. 69-75]

10. That the contents of Para No. 11 pertaining to Answering Respondent damaging the Ghamroj Bundh is wrong and denied. It is reiterated that the Answering Respondent has taken proper permissions and diversion of forest land of the Bundh for the project works. It is respectfully reiterated that Answering Respondent has already applied for NOC from the Irrigation Department, Haryana which is pending approval.
11. That the contents of Para No.12 pertaining to the article dated 12.10.2020 published in the Times of India is wrong and denied in toto as it does not pertain with the facts raised in the present application. It is reiterated that the Answering Respondent is a responsible statutory body which executes all the projects entrusted with utmost care and caution in order to minimize the effects on the environment.
12. That the contents of Para No. 13 pertaining to Ghamroj Bundh being declared as protected forest is matter of record and merits no reply. However, it is respectfully submitted that such bald assertions of the Applicant which are not based on any evidence much less cogent evidence, made with the intent to mislead this Hon'ble Tribunal, deserve to be dismissed outrightly.
13. That the contents of Para No. 14 pertaining to the Respondent being in contravention of the National Forest Policy dated 07.12.1988 is false and denied. It is respectfully submitted that the Answering Respondent is a responsible statutory body which executes all the projects entrusted with utmost care and caution in order to minimize the effects on the environment. It is respectfully submitted that the Answering Respondent, before undertaking any project conducts

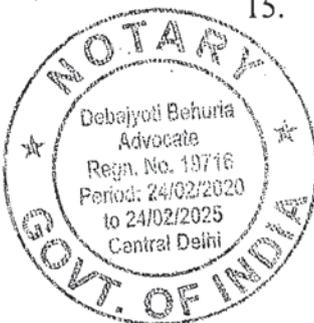


extensive surveys and only takes the least intrusive alignment for its projects. It is respectfully submitted that the averments with regard to the Toll Plaza and rest areas being built on cheaper revenue estate of Ghamroj and not in Alipur or Bhondsi are made up and totally wrong. It is reiterated that the Answering Respondent had examined various locations and the present location was found to be most appropriate keeping the alignment and length of the project road in consideration, thus, the toll plaza and rest areas were proposed to be built on the said locations.

14. That the contents of Para No. 15 pertaining to explanatory note on the Development Plan 2031 AD for the controlled areas of Sohna is matter of record and merits no reply. It is respectfully submitted that the reliance on the notifications by the Town and Country Planning Department is misplaced and misguided. The notifications pertain to town planning by the State Government and the same do not concern the construction of highways by the Answering Respondent. However, it is reiterated that the Answering Respondent has duly obtained the approval for the diversion of forest land of 1.866 Ha of the Bundh land after submitting the proposal for the same with the MoEFCC. The development plan 2031 AD for the controlled area of Sohna provides:

"The width of Gurgaon-Sohna-Alwar road, Rewari- Sohna-Palwal (NH71) road and Sohna-Ballabgarh Road has been proposed to be widened to 60 m with 50 m wide green belt on either sides. The roads proposed through Aravalli Hills shall be constructed after obtaining permission of the Competent Authority."

15. That the contents of Para No. 16 pertaining to the Answering Respondent being in violation of guidelines of Ministry of Road, Transport & Highways dated 24.07.2013, is wrong and denied. It is respectfully submitted that the Petitioner reliance on the aforementioned guidelines is misplaced and wrong. It is



respectfully submitted that the said guidelines are applicable on the private property owners such as Fuel outlet/ private Rest Areas seeking permission for access to the road from MoRTH/Answering Respondent. However, it is respectfully submitted that the Rest area and Toll Plaza is a part of Answering Respondent's project and is not a private property, thus, Answering Respondent does not require access permission from itself for its own project.

16. That the contents of Para No. 17 pertaining to the Answering Respondent being in violation of the terms of the forest clearance, not assessing any alternate site before diverting the forest land, not obtaining NOC from Irrigation Department, are denied and have been duly replied in the preliminary submissions as well as in the abovementioned paragraphs. It is respectfully submitted that the Answering Respondent has not executed any project work on forest land before obtaining requisite permission from Forest Department.
17. That the contents of Paras No. 18 - 20 pertaining to Answering Respondent contravening the in-principle approval provided for the diversion of land is totally wrong and denied. It is reiterated that after receiving the in-principle approval for the diversion of forest areas vide letter dated 30.05.2018 & 31.05.2019, the Answering Respondent was required to deposit Rs. 15,10,18,163/- & Rs. 82,50,196/- for the purpose of compensatory afforestation in the CAMPA fund which was duly done by the Respondent. It is respectfully submitted that the afforestation work as per the CAMPA act, does not come under the purview of the Answering Respondent and the same had to be done by the State Government through Forest Department. Thus, it is reiterated that the Answering Respondent has not violated any conditions of the in-principle approval and the averments with regard to usage of forest land except for the purpose it was diverted is totally wrong and denied.



18. That the contents of Para No. 21 pertaining to calculation of value of the 16,000 trees with regard to afforestation is wrong and denied. It is submitted that the Net Present Value as calculated and provided by the forest department vide letter dated 21.06.2018 & 01.07.2019, was duly deposited in the CAMPA fund on 04.07.2018 & 11.07.2019, respectively.
19. That the contents of Para No. 22 pertaining to failure of National Capital Region Planning Board in the matters of conservation of environment are vehemently denied. It is reiterated that the Answering Respondent always strives to sustainably undertake and executes its projects and in the present project, it has always strived to balance both the environment preservation and development of Highways. It is imperative that the Answering Respondent has not violated any laws or has executed its works without procuring due permission from the requisite authorities. It is respectfully submitted that the averments with regard to the NCRPB failure in conserving the environment in the NCR region is totally made up and does not warrant any reply from the Answering Respondent.
20. That the contents of Para No. 23 pertaining to representation made by the Applicant to the Answering Respondent and other authorities with regard to the alleged works on Ghamroj Bund are disputed and denied. It is reiterated that the Joint Report dated 10.12.2020, had clearly provided that the Answering Respondent has only repaired the Bundh and no construction over the forest land or Bundh has been done by the Answering Respondent. Thus, the averments of the Applicant that the Answering Respondent and other parties are in violation of order dated 09.11.2020 passed by this Hon'ble Tribunal is vehemently denied.
21. That the contents of Para No. 24 pertaining to violating and not completing its obligations as provided in the in-principle approval is totally false and denied. It is reiterated that the work of



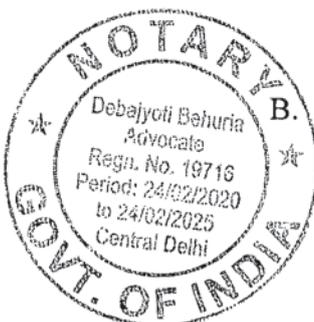
afforestation is under the purview of the Forest Department and the Answering Respondent as per the in-principle approval has to deposit the NPV with the competent authority. However, it is respectfully submitted that the Answering Respondent has always took up the issue of afforestation with the concerned authority and would again request for the proper use of the funds and execution of the afforestation works.

22. That the contents of Para No. 25 pertaining to RTI application pertaining to action taken by Respondent No. 4 merits no response. However, anything contrary to record is denied.

PARAWISE REPLY TO GROUNDS

- A. That the contents of grounds A & B pertaining to Answering Respondent undertaking diversion work even before in-principle approval was granted and not taking due clearances for construction of Rest areas and toll plaza is false and vehemently denied. It is reiterated that as clearly provided in the joint report dated 10.12.2020, the Answering Respondent has not undertaken any construction work on the protected forest land and has not diverted any forest land. It is reiterated that the Answering Respondent has taken all due permissions and diversion before initiating work on the project. Further, it is reiterated that no separate diversion or permission is required for the construction of either Rest Areas or Toll Plaza as both makes part of Right of Way of the project road. Thus, the averments with regard to Answering Respondent undertaking the work without due permissions and clearances is wrong and denied.

B. That the contents of ground C with regard to Compensatory Afforestation not undertaken by the Answering Respondent are disputed and denied. It is respectfully reiterated that as per the CAMPA act, the Answering Respondent was required to deposit



the NPV in the afforestation fund which, as aforementioned, has been done on 04.07.2018 & 11.07.2019, thus, there has been no violation or noncompliance on part of the Answering Respondent.

- C. That the contents of Ground D pertaining to direction issued vide letter dated 08.09.2021 directing retrieval of unused forest land is disputed and denied. It is respectfully submitted that the Report dated 02.09.2021, has been issued due to the misrepresentation of the facts and circumstances by the Applicant that the Answering Respondent is indulging in construction activities on forest land and has not procured due permission for the same. It is respectfully submitted that the Answering Respondent has obtained due approval for diversion of forest land and has not damaged and changed the Bundh. It is respectfully reiterated that the Answering Respondent has also applied for NOC from the Irrigation Department and the same is pending approval for the department.
- D. That the contents of Ground E does not pertain to compliances of Answering Respondent thus merits no response for the Answering Respondent.
- E. That the contents of Ground F pertaining to demarcation of forest land to be diverted with 4 ft concrete pillars are wrong and denied. It is respectfully submitted that the boundary of the forest land being diverted shall be demarcated on ground at the project cost, using 4 feet high RCC pillars. In this regard Answering Respondent pays the Forest Department for the work of demarcation and the said work has to be executed by the Forest Department.

F. That the contents of Ground G pertaining to labor camps on forest land are completely false and wrong and the allegations therein are not based on any documentary evidence.



- G. That the contents of Ground H pertaining to compensatory afforestation are totally wrong and denied. It is submitted that the Answering Respondent as required has deposited the requisite NPV amount in the fund. Thus, there has been no violation of any conditions of in-principle approval granted to Answering Respondent.
- H. That the contents of Ground I pertaining to illegal felling of trees completely false and wrong and the allegations therein are not based on any documentary evidence. Further, the averments with regard to continuation of construction activity at the time of DSS analysis are wrong and denied.
- I. That the contents of Ground J pertaining to toll plaza being built on protected forest land is totally wrong and vehemently denied. It is reiterated the due permissions and diversion of forest land has been obtained by the Answering Respondent for the project works which also includes the works of Toll Plaza and Rest Areas.
- J. That the contents of Ground No. K pertaining to Sohna Master Plan and excavation work being undertaken by Answering Respondent on forest land are wrong and denied.
- K. That the contents of Ground L are wrong and denied. It is respectfully submitted that the said guidelines and videography are applicable on the private property owners such as Fuel outlet/ private Rest Areas seeking permission for access to the road from MoRTH/Answering Respondent. However, it is respectfully submitted that the Rest area and Toll Plaza is a part of Answering Respondent's project and is not a private property, thus, Answering Respondent does not require access permission from itself for its own project
- L. That the contents of Ground M pertaining to damage to bunds by Answering Respondent are wrong and denied and the same

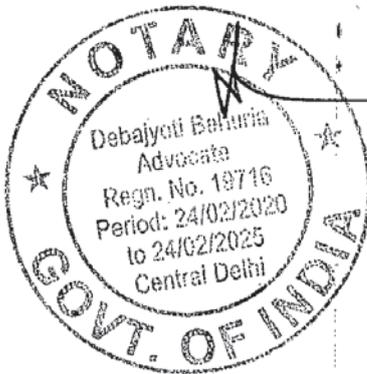


have already been replied to in preliminary submissions. Thus, for the sake of brevity the same are not being reproduced herein.

23. That the contents of Paragraph No. 26 are disputed and denied. Without prejudice to the averments of the Answering Respondent on the correctness of the report dated 02.09.2021, it is respectfully submitted that the present Original Application filed by the Applicant barred by limitation. It is respectfully submitted that Section 14 of the NGT act, clearly provides that an application must be filed within 6 months from cause of action arises, however, the Applicant has not filed the present application within the period of limitation as provided in the Act, thus, the same is liable to be dismissed.

PRAYER

In light of the above submissions, it is respectfully prayed that this Hon'ble Tribunal may humbly be pleased to dismiss the application with respect to Answering Respondent/ Respondent No. 1 with cost.



VERIFICATION

P. B. Singh

DEPONENT
Project Director
NHAI, PIU-Rewari,

VERIFICATION

21 JUN 2022

Verified at Delhi on this the ____ day of _____, 2022 that the contents of the above affidavit are true and correct to the best of my knowledge and nothing material has been concealed therefrom.

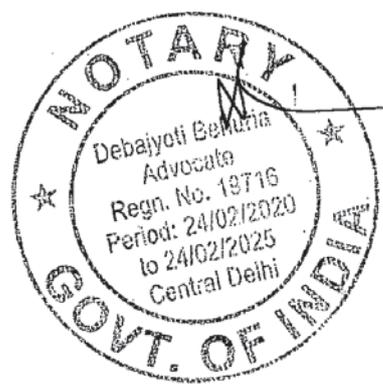
P. G. ...

DEPONENT

**Project Director
NHAI, PIU-Rewari**

Pankaj
D/2849/20

I Identified the deponent who has signed in my presence.



CERTIFIED THAT THE DEPONENT
Name/Smt./Km... *P. G. ...*
S/O/W/ P/O... *Project Director,*
... *PIU-Rewari*
Identified by Shri/Smt... *Shreyansh Pankaj, etc*
Has solemnly affirmed before me at
Delhi **21 JUN 2022** No... *(J)*
That the contents of the affidavit which
have been read & explained to his/her
are true & correct to his/her knowledge

(Signature)
NOTARY



Regional Office, Gurugram (S)
Haryana State Pollution Control Board
 3rd Floor, HSIIDC Complex, IMT Manesar, Gurugram
 Website – www.hspcb.gov.in E-Mail - hspcbrogrs@gmail.com
 Tele No. 0124-2290207, 0124-2290208

FTMS No.

No. HSPCB/GRS/2020/**Dated:**

To

Sh. Anil Grover,
 Additional Advocate General
 Hon'ble Supreme Court of India
 New Delhi



Sub: Regarding compliance of NGT Order dated 09.11.2020 in Original Application No. 259 of 2020 titled as Prem Manohar Gaur Vs NHAI & Ors.

With reference to the Order of NGT dated 09.11.2020, it is submitted that the committee of Executive Engineer, Irrigation Department, NHAI, T&CP Department & DFO Gurugram has been constituted by Worthy Additional Deputy Commissioner, Gurugram to visit the site and submit factual status report of Ghamroj Bundh vide minutes of meeting dated 04.12.2020 (**Annexure – A**) in the matter of Original Application No. 259 of 2020 titled as Prem Manohar Gaur Vs NHAI & Ors.

In compliance of that the joint inspection report of Ghamroj Bundh dated 09.12.2020 (**Annexure – B**) submitted by Sh. Shashi Bhushan, GM(T) & Project Director NHAI, PIU Gurugram, Executive Engineer, MWS-Division, Nuh, Range Forest Officer, Sohna & DTP Enforcement, Gurugram on basis of visit dated 07.12.2020 has been submitted with the conclusion that the Ghamroj Bundh was damaged earlier by NHAI Authorities has been restored and there is no violation on Ghamroja Bundh as on today.

Submitted for information and further necessary action please

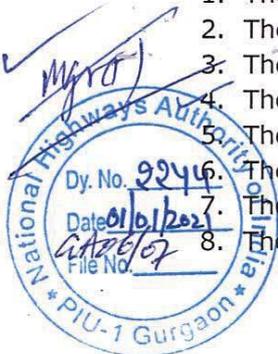
DA/ Annexure – A to B.

**Regional Officer,
 Gurugram Region (S)**

Endst. No. HSPCB/GRS/2020/ 6021**Dated: 10/12/2020**

A copy of above is forwarded to the followings for information please:

1. The Chairman, Haryana State Pollution Control Board, Panchkula
2. The Deputy Commissioner, Gurugram
3. The Additional Deputy Commissioner, Gurugram
4. The Project Director NHAI, PIU Gurugram
5. The District Forest Officer, Gurugram
6. The District Town Planner (Enforcement), Gurugram
7. The Executive Engineer, Irrigation Department, Gurugram
8. The Executive Engineer, MWS-Division, Nuh



**Regional Officer,
 Gurugram Region (S)**

PO Gurugram

15/12/2020

12/12/2020

01/12

It kept in record.

04/01/2020

TRUE COPY



























सत्यमेव जयते

भारत सरकार
GOVERNMENT OF INDIA

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE
उत्तर क्षेत्रीय कार्यालय, चंडीगढ़ / Northern Regional Office, Chandigarh



36

मिसिल संख्या :- 9-HRB144/2017-CHA

दिनांक: 09-08-2018

सेवा में,

ANNEXURE - R/3

अतिरिक्त मुख्य सचिव (वन),
हरियाणा सरकार,
हरियाणा मित्रिल सचिवालय,
चण्डीगढ़ - 160001

विषय:- Diversion of 51.126 ha of forest land in favour of Manager (Tech) NHAI, PIU, Gurugram for upgradation and strengthening of NH 248-A from km. 2+740 (Design chainage 0+340) to km. 24.400 (Design chainage km. 22+000), under forest division and District Gurugram, Haryana.

संदर्भ 1. नोडल अफिसर एवं वन संरक्षक, हरियाणा के पत्र संख्या प्रशा डी तीन 8114/2136 दिनांक 24.10.2017

महोदय,

कृपया उपर्युक्त विषय से संदर्भांकित पत्र एवं ऑनलाइन प्रपोजल नंबर FP/HR//Road/27190/2017 का अवलोकन करें जिसमें वन (संरक्षण) अधिनियम, 1980 की धारा-2 के अधीन अनुमति मांगी गई है। प्रस्ताव में इस कार्यालय के सम संख्यक पत्र संख्या दिनांक 30.05.2018 द्वारा सैधानिक स्वीकृति प्रदान की गई थी, जिस की अनुपालना नोडल अफिसर एवं वन संरक्षक के पत्र संख्या प्रशा-डी-तीन-8114/1637 दिनांक 01.08.2018 द्वारा प्राप्त होने के उपरांत केंद्र सरकार उपर्युक्त विषय हेतु 51.126 हेक्टेयर वन भूमि के उपयोग के लिए स्वीकृति निम्नलिखित शर्तों को पूरी करने पर प्रदान करती है।

- वन भूमि की विधिक परिस्थिति बदली नहीं जाएगी।
- कम से कम वृक्ष / पौधे काटे जायेंगे। काटे जाने वाले पेड़ों की संख्या 9650 और पौधों की संख्या 6234 से अधिक नहीं होगी।
- प्रतिपूर्ति पौधारोपण प्रस्ताव के अनुसार Nangal Mubarik Pur Section 4&5, Reegarh Section 4&5, Agaon Section 4&5, Mahu Section 4&5, Jhimrawat Section 4&5 & Jhir Section 4 &5 in Mewat District and Bhoj Panta in Morni-Pinjore Forest Division में प्रयोक्ता एजेंसी से प्राप्त 6,28,36,698/- रुपये (Rs. Six crore twenty eight lakh thirty six thousand six hundred ninty eight only) की राशि से 102.252 हेक्टेयर वन क्षेत्र में पौधें लगाकर किया जायेगा।
- अतिरिक्त प्रतिपूर्ति पौधारोपण प्रस्ताव के अनुसार Nangal Mubarik Pur Section 4&5, Reegarh Section 4&5, Agaon Section 4&5, Mahu Section 4&5, Jhimrawat Section 4&5 and Jhir Section 4 &5 in Mewat District and Bhoj Panta in Morni-Pinjore Forest Division में प्रयोक्ता एजेंसी से प्राप्त 76,61,933/- रुपये (Rs. Seventy six lakh sixty one thousand nine hundred thirty three only) की राशि से 12.468 हेक्टेयर वन क्षेत्र में पौधें लगाकर किया जायेगा।
- प्रतिपूर्ति पौधारोपण इस पत्र के जारी होने की तिथि से एक वर्ष के अन्दर हो जाना चाहिए। Normally 1000 saplings will be planted per ha. In case these saplings can not be planted in the DFL identified for CA, the balance seedlings will be planted in any RF/PF as per prescription of working plan. The State Government will intimate names of the RFs/PFs in which the balance seedlings will be planted.
- वन भूमि का प्रयोग प्रस्ताव में दर्शाये गये उद्देश्य के अलावा किसी अन्य उद्देश्य के लिए नहीं किया जायेगा।
- जब कभी भी NPV की राशी बढ़ाई जायेगी तो उस बढ़ी हुई NPV की राशि को जमा करने के लिए प्रयोक्ता एजेंसी बाध्य होगी।
- साथ लगते वन और वन भूमि को किसी तरह का कोई नुकसान नहीं पहुंचाया जायेगा और साथ लगते हुए वन और वन भूमि को बचाने के लिये सभी प्रयत्न किये जायेंगे।

- ix. स्थानान्तरण के लिए प्रस्तावित वन भूमि को केंद्रीय सरकार की पूर्व अनुमति के बिना किसी भी परिस्थिति में किसी अन्य एजेंसी, विभाग या व्यक्ति विशेष को हस्तांतरित नहीं किया जायेगा।
- x. केन्द्रीय सरकार की अनुमति के बिना प्रस्ताव की ले आउट प्लान को बदला नहीं जायेगा।
- xi. वन भूमि पर किसी भी प्रकार का कोई श्रमिक शिविर नहीं लगाया जायेगा।
- xii. प्रयोक्ता एजेंसी द्वारा वांछित भूमि संरक्षण पैमाने उपयोग किये जायेंगे, जिसके लिए प्रयोक्ता एजेंसी द्वारा वर्तमान दरों पर धनराशि उपलब्ध करायी जायेगी।
- xiii. प्रयोक्ता एजेंसी द्वारा श्रमिकों तथा कार्यस्थल पर कार्यरत स्टाफ को अधिमानतः वैकल्पिक इंधन उपलब्ध करायेगी, ताकि साथ लगे वन क्षेत्र को किसी प्रकार के नुकसान तथा दबाव से बचाया जा सके।
- xiv. यदि आवश्यक हो तो प्रयोक्ता एजेंसी पर्यावरण (सुरक्षा) अधिनियम 1986, के अनुसार पर्यावरण अनुमति प्राप्त करेगी।
- xv. स्थानान्तरित वन भूमि की सीमायें प्रयोक्ता एजेंसी के खर्च पर 4 फीट ऊँचे सीमेंट के खम्बों द्वारा चिह्नित की जाएगी। प्रत्येक खम्बे पर क्रम संख्या, डी०जी०पी०एम०निर्देशांक तथा एक खम्बे से दूसरे खम्बे की दूरी आगे तथा पीछे लिखी जायेगी।
- xvi. कूड़ा कर्कट निपटान वन विभाग द्वारा जारी योजना के अनुसार किया जायेगा।
- xvii. अन्य कोई भी शर्त इस क्षेत्रीय कार्यालय द्वारा वन तथा वन्य जीव का संरक्षण, सुरक्षा तथा विकास के लिए समय - समय पर लगाई जा सकती है।
- xviii. यदि कोई अन्य संबंधित अधिनियम/अनुच्छेद/नियम/न्यायालय आदेश/अनुदेश आदि इस प्रस्ताव पर लागू होते हैं तो उनके अधीन जरूरी अनुमति लेना प्रयोक्ता एजेंसी व राज्य सरकार की जिम्मेवारी होगी।

3. मंत्रालय इस स्वीकृति को स्थगित/रद्द कर सकता है यदि उपरोक्त शर्तों में से किसी भी शर्त का कार्यान्वयन सन्तोषप्रद नहीं है। राज्य सरकार वन विभाग के माध्यम से इन शर्तों का पालन सुनिश्चित करेगी।

भवदीय


(सी० डी० सिंह)
09/08/2018

अ०प्र०मु०वन संरक्षक (केन्द्रीय)

प्रतिलिपि:-

1. अपर वन महानिदेशक (वन), पर्यावरण वन एवं जलवायु परिवर्तन, मंत्रालय, इन्द्रा पर्यावरण भवन, जोर बाग, अलीगंज, नई दिल्ली।
2. The Pr. Chief Conservator of Forests, Haryana Forest Department, Van Bhawan, Sector-6, Panchkula, Haryana.
3. Nodal Officer-cum-CF (FC), Government of Haryana, Forest Department, Sector-6, Van Bhawan, Panchkula, Haryana. 134009
4. The Divisional Forest Officer, Forest Division and District Gurugram, Newat Nuh and Morni Pinjore District Panchkula, Haryana.
5. The Manager (Tech) NHAI, PIU, Gurugram


D/12849/2020

TRUE COPY



भारतीय राष्ट्रीय राजमार्ग प्राधिकरण

परियोजना कार्यान्वयन इकाई -1

(सड़क परिवहन और राजमार्ग मंत्रालय)

National Highways Authority of India

Project Implementation Unit-1

(Ministry of Road Transport and Highways)

पता ई गुरुगढ : दिल्ली गुरुगढ सीमा, डुण्डाहेरा, रा. मा. -8

किलमी 24 माइलस्टोन, गुरुगढ - 122016 (हरियाणा)

PIU Gurgaon - Delhi-Gurgaon Border, Dundahera, NH-8.

Km. 24th Mile Stone, Gurgaon - 122016 (Haryana)

ई-मेल / E-mail gur@nhai.org
piugur@gmail.com
वेबसाइट / Web www.nhai.org
Ph. No 0124-2970000
0124-2970111

ANNEXURE -R/4

PIU/GA/06/07/2017-18/1557

Dated: 17/10/17

To,

The Deputy Conservator of Forests,
Forest Department, Govt. of Haryana,
Forest Complex, Sohna Road, Near Dist. Court,
Gurugram

Subject: Diversion of 51.1260ha of forests land for Upgradation & strengthening of NH-248A from km 2+740 (Design Chainage 0+340) to km 24+400 (Design Chainage km 22+000) under Forest Division Gurugram. Diversion of Protected Forest land exists on Bund, Irrigation Department land.

Ref: File No. FP/HR//ROAD/27190/2017.

Dear Sir,

This is to bring to your kind notice that vide above reference, NHAI has sought forest clearance to execute the subject project. The hard copy of the proposal has been submitted to Divisional Forest Office, Gurugram on 02.08.2017.

A point had emerged during review meeting of Dy. Commissioner, Gurgaon dated 16.10.2017 that there are bunds of irrigation department in the sections tabulated below, which also come under protected forest. This office has already requested Irrigation Department vide PIU/GA/06/07/2017-18/1244 dated 05.09.2017 to convey NOC in this regard. As these bunds need to be acquired for the proposed upgradation, hence forest land diversion is also required for the same.

Location of Bund					
Location at existing km of NH-248A		Length(m)	Side	Village	
From	To				
2+772 (Design chainage km 0+372)	km 3+100 (Design chainage km 0+700)	328	LHS	Jharsa	
km6+350 (Design chainage 3+950)	km 6+700 (Design chainage km4+300)	350	LHS	Fazilpur	
km 15+200 (Design chainage 12+800)	km 16+200 (Design chainage km13.800)	1000	RHS	Bhondsi and Ghamroj.	

Therefore you are requested to do the needful to enumerate the trees in the aforementioned pockets of additional forest land to be diverted.

Yours sincerely,

[Handwritten signature]
01/12/17/2017

[Handwritten initials]

(Ashok Kumar Sharma)
General Manager (T) &
Project Director

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PROJECT NOTES

The project road section starts from PWD R.D. 2+400 at Rajiv Chowk , Gurgaon which is a 4 legged – grade separated junction at km. 32+650 of NH-8 and ends at PWD R.D. 96+290 of NH-248A at Rajasthan border. The project road passes through 2 districts of Haryana, viz. Gurgaon and Mewat. The section from km 2+400 to 2+740 is under the improvement proposal of Rajiv chowk being carried out separately by NHAI. Hence the section between km 2+400 to km 2+740 is not included in the scope of this work.

For ease of construction NHAI has decided divide the road in in three construction packages viz.

Package wise distribution of project road

Package	Existing Chainage / PWD RD		Length (Km)	Remarks
	From	To		
I	2+740	11+682	8.942	Rajiv Chowk to Start of Bhondsi
II	11+682	24+400	12.718	Start of Bhondsi to Start of Sohna
III	24+400	95+985	71.585	Start of Sohna to Rajasthan Border

Appreciating the urban nature of the first 21.66 km of the project road section and it being within Delhi NCR, NHAI has decided to upgrade this section from km 2+740 (Design chainage 0+340) to km 24+400 (Design Chainage 22+000) of road into 6-lane configuration with grade separated facility at major built-up locations, like Subhash Chowk, Fazilpur and Badshahpur, Bhondsi, Alipur, Ghamroj and University area (Sohana) and provision of both sides 3-lane service road.

NHAI has proposed to upgrade the section from PWD R.D. /Existing Ch. 2+740 (Design Ch. 0+340) to PWD R.D./Existing Ch. 24+400 (Design Ch. 22+000) in Hybrid Annuity mode.

Forest clearance proposal of 51.1260ha. of Protected Forest on NH land is already applied vide F.P/HR/ROAD/27190/2017 for this project road. In principle approval is awaited.

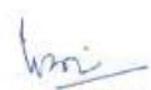
There are three bunds located within the PROW of the project road which are declared as Protected Forest land. These bunds are outside the existing ROW and due to change in proposed ROW due to change in design during the course of the study, they are now coming within the proposed ROW. As the change in the design happened after the forest clearance proposal no. F.P/HR/ROAD/27190/2017 was submitted, hence the same was not included in the said proposal. Now with this submission, diversion of forest land in these three bund locations as detailed below are being sought.

Location of proposed diversion of PF land to be diverted

From design km	To Design km	Length (m)	Name of Bund	PF land to be diverted
0.340	0.708	368	Jharsa Bund(Near Rajiv Chowk)	1790 sq.m
4.030	4.292	262	Jharsa bund (Near Fazilpur)	848sq.m
12.636	13.353	717	Ghamroj Bund	8171 sq.m
13.500	13.946	446	Ghamroj Bund	7851sq.m
			Total	18660sq.m
				Or 1.8660 ha.

2 **Project Cost-** Total cost of the project is 1689.01 crore.

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B. B. JINDAL
 Manager (Tech)
 National Highways Authority of India
 Project Implementation Unit
 GURGAON



भारतीय राष्ट्रीय राजमार्ग प्राधिकरण

परियोजना कार्यान्वयन इकाई -1

(सड़क परिवहन और राजमार्ग मंत्रालय)

National Highways Authority of India

Project Implementation Unit-1

(Ministry of Road Transport and Highways)

पकाई-गुड़गाँव : दिल्ली गुरुग्राम सीमा, डण्डाहेड़ा, रा. मा. -8

किमी. 24 माइलस्टोन, गुरुग्राम - 122016 (हरियाणा)

PIU - Gurgaon : Delhi-Gurugram Border, Dundahera, NH-8.

km. 24th Mile Stone, Gurugram - 122016 (Haryana)

ई-मेल / E-mail : gur@nhai.org
piugur@gmail.com
वेबसाईट / Web : www.nhai.org
Ph. No. : 0124-2970000
0124-2970111

PIU/GAD/6/07/2019-20/152

Date: 26-04-19

To,

The Deputy Conservator of Forests,
Forest Department, Govt. of Haryana,
Forest Complex, Sohna Road, Near Dist. Court,
Gurugram

Subject : Up-gradation & strengthening of km 2+740(Design ch. km 0+3400) to km 24+400(Design ch. km 22.000) section of NH-248A(Rajasthan Border-Nuh-Gurugram) in the state of Haryana : **Diversion of 1.8660ha. PF Land on Bund area Online Proposal No. FP/HR/ROAD/33587/2018**

Reference Office of the Principal Chief Conservator of Forests, Haryana, Forest Department Letter No. D-III-8566 A.269 dated 18-4-2019

Sir,

With reference to above mentioned letter deficiencies in the proposal have been removed and the proposal re-submitted for your further necessary action. Shortcomings and their compliance is given below :

Sl. No	Shortcomings/ Observations	Compliance
(1)	GPS coordinates of all corners has not been mentioned in DGPS Map of project site	(1) GPS coordinates of all corners has been mentioned in DGPS Map of project site. Refer: Annexure -IA: DGPS MaptJharsa Bund Annexure IB: DGPS Map of Fazilpur Bund Annexure IC: Ghamroj Bund
(2)	In area calculation sheet project:	
	(i) Fazilpur Bund: The area calculation of between km 4.030 to km 4.037 and 4.285 km to km 4.292 are not correct	(i) Correct calculation sheet of proposed forest land to be diverted is prepared location wise (ii) location wise, shape wise (Triangle/Rectangle) separate calculation is attached as Annexure-II A: Jharsa Bund Annexure-IIB: Fazilpur Bund
	(iii) Ghamroj Bund: The Area calculation of between km 13.338 to km 13.353 is not correct.	(i) Correct calculation sheet of proposed forest land to be diverted is prepared location wise (ii) location wise, shape wise (Triangle/Rectangle) separate calculation is attached as Annexure-IIC and Annexure-IID: Ghamroj Bund

Encl: As above.

Yours faithfully,

(B. B. Jindal)
Manager (T)

for Project Director

Copy to:

Additional Principal Chief Conservator of Forests (FCA & CAMPA), Office of the Principal Chief Conservator of Forests, Haryana, Forest Department, C-18, Van Bhawan, Sector - 6, Panchkula, Chandigarh. E-mail effcpanchkula@gmail.com.

(B. B. Jindal)
Manager (T)

for Project Director

OFFICE OF
PRINCIPAL CHIEF CONSERVATOR OF FORESTS, HARYANA,
FOREST DEPARTMENT.

C-18, Van Bhawan, Sector -6, Panchkula Tel/Fax +91 172 2563861, E-mail: cffcpanchkula@gmail.com

No. D-III-8566 A/ 269

Dated: 18-4-19

To

Manager (Tech.)
NHAI, PIU,
Gurugram.
E-mail: gur@nahi.org

Sub.: Diversion of 1.866 ha. of forest land in favour of Manager (Tech), NHAI, PIU, Gurugram for upgradation and strengthening of road from Rajasthan border-Nuh-Gurugram, section of NH 248 A Km. 2,740 (Design Ch. Km. 0.3400) to Km. 24.400 (Design Ch. Km. 22.000) in State of Haryana, under Forest Division and District Gurugram, Haryana.

Online Proposal No. FP/HR/Road/33587/2018

Ref.: Your letter No. G.A.8/07/2018-19/2855 dated 29-03-2019

With reference to above subject, it is intimated that after examining the information sent alongwith letter mentioned under reference, the following shortcomings are found :-

- (1) GPS Coordinates of all corners has not been mentioned in DGPS map of project site.
- (2) In area calculation sheet of project site:
 - (i) **Fazilpur Bund** : The area calculation of between Km. 4.03 to 4.037 and 4.285 Km. to 4.292 are not correct.
 - (ii) **Ghamroj Bund**: The area calculation of between Km. 13.338 to 13.353 is not correct.

In view of above you are requested to furnish the reply to above queries so that complete reply may be sent to Gol.

Wep
18/4/19
Addl. Principal Chief Conservator of Forests (FCA & CAMPA)
Haryana, Panchkula

By
18/4/19
152

Up-gradation & strengthening of km 2+740(Design ch. km 0+3400) to km 24+400(Design ch. km 22.000) section of NH-248A(Rajasthan Border-Nuh-Gurugram) in the state of Haryana : Diversion of 1.8660ha. PF Land on Bund area
Proposal No. FP/HR/ROAD/33587/2018

Annexure-IIA

Statement of PF land to be diverted on Jharsa Bund

Location of Jharsa Bund on NH-248A from design km 0.034 to km 0.708

Forest land Diversion Statement of Jharsa Bund

Location at Design km		Length (m)	Width of PF to be diverted on Bund				PF Area to Be Diverted Area sq.m	Remarks
From	To		Max width(m)	Min width)	Sum of width(m)	Average width(m)		
0.340	0.467	127	6	5.7	11.7	5.85	Rectangle Area (Length x Average width)	
0.467	0.486	19	5.7	5.6	11.3	5.65		
0.486	0.535	49	5.6	5	10.6	5.3		
0.535	0.596	60.5	5	4.4	9.4	4.7		
0.596	0.657	61	4.4	3.5	7.9	3.95		
0.657	0.686	29	3.5	3	6.5	3.25		
0.686	0.708	21.5	3	2.6	5.6	2.8		
Total		367					1789.75	
						or	1790	

Total PF land to be Diverted on Jharsa Bund= 1790 sq.m

lu
B. B. JINDAL
 Manager (Tech)
 National Highways Authority of India
 Project Implementation Unit
 GURGAON

Up-gradation & strengthening of km 2+740(Design ch. km 0+3400) to km 24+400(Design ch. km 22.000) section of NH-248A(Rajasthan Border-Nuh-Gurugram) in the state of Haryana : Diversion of 1.8660ha. PF Land on Bund area
Proposal No. FP/HR/ROAD/33587/2018

Annexure-IIB

Statement of PF land to be diverted on Fazilpur Bund

Location of Fazilpur Bund on NH-248A from design km 4.030 to km 4.292

Forest land Diversion Statement of Fazilpur Bund

(1) Forest Area calculation From Design km 4.030 to km 4.037, Triangle shape

Location at Design km		Length (m)	Width of PF to be diverted(m)	Area to be Diverted (sq.m)	Shape	Remarks
4.030	4.037	7	1.5	5.25	Trinagle	1/2(Length xWidth)
sub total				5.25		

(2) Forest Area calculation From Design km 4.037 to km 4.285, Rectangle Shape

Location at Design km		Length (m)	Width of PF on Bund				Area to be diverted Sq.m	Shape	Remarks
From	To		Max width(m)	Min width(m)	Sum of width(m)	Average width(m)			
4.037	4.071	34	1.5	2.5	4	2	68	Rectangle Area =Length x Average Width)	
4.071	4.099	28	2.5	3.5	6	3	84		
4.099	4.122	23	3.5	3	6.5	3.25	74.75		
4.122	4.161	39	3	2.5	5.5	2.75	107.25		
4.161	4.186	25	2.5	4	6.5	3.25	81.25		
4.186	4.222	36	4	6	10	5	180		
4.222	4.247	25	6	4	10	5	125		
4.247	4.272	25	4	2.5	6.5	3.25	81.25		
4.272	4.285	13	2.5	2.5	5	2.5	32.5		
sub total							834		

(3) Forest Area calculation From Design km 4.285 to km 4.292, Triangle Shape

Location at Design km		Length (m)	Width of PF to be diverted(m)	Area to be Diverted (sq.m)	Shape	Remarks
4.285	4.292	7	2.5	8.75	Triangle	Triangle Area= 1/2(Length x Width)
Sub Total				8.75		

Total PF land to be Diverted on Fazilpur Bund= Sub total of (1)+(2)+(3) or 5.25sq.m +834 sqm+ 8.75sqm

Or 848 sq.m

lm
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 Manager (Tech)
 National Highways Authority of India
 Project Implementation Unit
 GURGAON

Up-gradation & strengthening of km 2+740(Design ch. km 0+3400) to km 24+400(Design ch. km 22.000) section of NH-248A(Rajasthan Border-Nuh-Gurugram) in the state of Haryana : Diversion of 1.8660ha. PF Land on Bund area

Proposal No. FP/HR/ROAD/33587/2018

Annexure-IIC

Statement of PF land to be diverted on Ghamroj Bund

Location of Ghamroj Bund on NH-248A from design km 12.636 to km 13.353 and from Design km 13.500 to km 13.943

(A). Forest land Diversion Statement of Ghamroj Bund from design km 12.636 to km 13.353, length =717m

(1) Forest Area calculation From Design km 12.636 to km 13.338, Rectangle Shape

Location at Design km		Length (m)	Width of PF on Bund				PF Area to be diverted Sq.m	Shape	Remarks
From	To		width(m)	width (m)	Sum of width (m)	Average width (m)			
12.636	12.643	7	0.5	1	1.5	0.75	5.25	Rectangle Area =Length x Average Width)	
12.643	12.653	10	1	2	3	1.5	15		
12.653	12.663	10	2	3	5	2.5	25		
12.663	12.684	21	3	5	8	4	84		
12.684	12.704	20	5	7	12	6	120		
12.704	12.715	11	7	8	15	7.5	82.5		
12.715	12.726	11	8	8.5	16.5	8.25	90.75		
12.726	12.740	14	8.5	8	16.5	8.25	115.5		
12.740	12.764	24	8	9.5	17.5	8.75	210		
12.764	12.800	36	9.5	12	21.5	10.75	387		
12.800	12.910	110	12	13	25	12.5	1375		
12.910	12.981	71	13	14.5	27.5	13.75	976.25		
12.981	13.007	26	14.5	12	26.5	13.25	344.5		
13.007	13.018	11	12	13	25	12.5	137.5		
13.018	13.049	31	13	15	28	14	434		
13.049	13.078	29	15	16.5	31.5	15.75	456.75		
13.078	13.139	61	16.5	16.7	33.2	16.6	1012.6		
13.139	13.199	60	16.7	16.5	33.2	16.6	996		
13.199	13.226	27	16.5	14	30.5	15.25	411.75		
13.226	13.258	32	14	10	24	12	384		
13.258	13.288	30	10	7	17	8.5	255		
13.288	13.318	30	7	4.5	11.5	5.75	172.5		
13.318	13.338	20	4.5	2	6.5	3.25	65		
Sub Total							8155.85		

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 National Highways Authority of India
 Project Implementation Unit
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Up-gradation & strengthening of km 2+740(Design ch. km 0+3400) to km 24+400(Design ch. km 22.000) section of NH-248A(Rajasthan Border-Nuh-Gurugram) in the state of Haryana : Diversion of 1.8660ha. PF Land on Bund area

Proposal No. FP/HR/ROAD/33587/2018

Annexure-IIC

(2) Forest Area calculation From Design km 13.338 to km 13.353. Triangle Shape

Location at Design km		Length (m)	Width of PF to be diverted (m)	PF Area to be Diverted (sq. m)	Shape	Remarks
From	To					
13.338	13.353	15	2	15	Triangle	Triangle Area =1/2 x (Width x Length)
Sub Total				15		

(A) PF land to be diverted on Ghamroj Bund from Design km 12.636 to km 13.353 = Sub total (1) +(2)

= 8155.85 sq.m +15sq.m

=8170.85 sq.m

Or 8171 sq.m

lm
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 Project Implementation Unit
 GURGAON

Up-gradation & strengthening of km 2+740(Design ch. km 0+3400) to km 24+400(Design ch. km 22.000) section of NH-248A(Rajasthan Border-Nuh-Gurugram) in the state of Haryana : Diversion of 1.8660ha. PF Land on Bund area

Proposal No. FP/HR/ROAD/33587/2018

Annexure-IID

(b) Forest land Diversion Statement of Ghamroj Bund from design km 13.500 to km 13.943, length =445.5m

(1) Forest Area calculation From Design km 13.500 to km 13.507, Triangle Shape

Location at Design km		Length (m)	Width of PF to be diverted (m)	Area to be Diverted (sq.m)	Shape	Remarks
From	To					
13.500	13.507	7	1	3.5	Triangle	Triangel Area =1/2 x (Average Width xLength)
Sub Total				3.5		

(2) Forest Area calculation From Design km 13.507 to km 13.928, Rectangle Shape

Location at Design km		Length (m)	Width of PF on Bund				PF Area to be diverted Sq.m	Shape	Remarks
From	To		Min. width(m)	Max. width (m)	Sum of width(m)	Average width(m)			
13.507	13.514	7	1	2	3	1.5	10.50	Rectangle Area= Length x Average Width)	
13.514	13.552	38	2	3	5	2.5	95		
13.552	13.567	15	3	3	6	3	45		
13.567	13.579	12	3	5	8	4	48		
13.579	13.589	10	5	6	11	5.5	55		
13.589	13.599	10	6	8	14	7	70		
13.599	13.609	10	8	10	18	9	90		
13.6090	13.6195	10.5	39	39	78	39	409.50		
13.62	13.624	4	26	26	52	26	104		
13.624	13.646	22	38	37	75	37.5	825		
13.646	13.678	31.5	37	36	73	36.5	1149.7		
13.677	13.728	51	36	34	70	35	1785.00		
13.728	13.77	44.5	34	32	66	33	1468.5		
13.77	13.805	35	32	31	63	31.5	1102.5		
13.805	13.825	20	7	8	15	7.5	150		
13.825	13.835	10	8	6	14	7	70		
13.835	13.845	10	6	5	11	5.5	55		
13.845	13.859	14	5	3	8	4	56		
13.859	13.884	25	3	4	7	3.5	88		
13.884	13.908	24	4	4	8	4	96		
13.908	13.928	20	4	2	6	3	60		
Sub total							7832		

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 Manager (Tech)
 National Highways Authority of India
 Project Implementation Unit
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Up-gradation & strengthening of km 2+740(Design ch. km 0+3400) to km 24+400(Design ch. km 22.000) section of NH-248A(Rajasthan Border-Nuh-Gurugram) in the state of Haryana : Diversion of 1.8660ha. PF Land on Bund area

Proposal No. FP/HR/ROAD/33587/2018

Annexure-IID

(3) Forest Area calculation From Design km 13.928 to km 13.943, Triangle Shape

Location at Design km		Length (m)	Width of PF to be diverted (m)	Area to be Diverted (sq.m)	Shape	Remarks
From	To					
13.928	13.943	15	2	15	Triangle	Triangel Area =1/2 x (Average Width xLength)
Sub Total				15		

(B) PF land to be diverted on Ghamroj Bund from Design km 13.353 to km 13.943

= Sub total (1) +(2)+(3)

=3.5sq.m +7832sq.m +15sq.

=7850.50 sqm or 7850 sqm

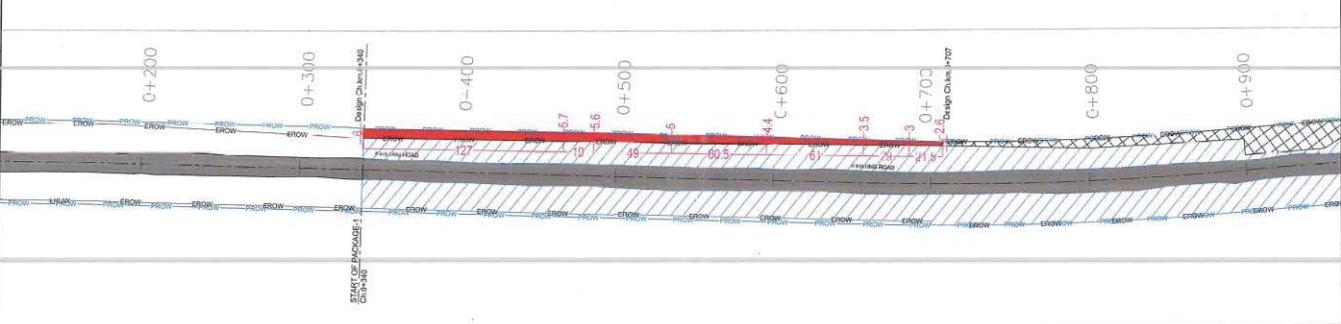
Summary of PF on Bund to be diverted

Summary	
Name of Bund	Forest land diversion (sq.m)
Jharsa Bund	1790
Fazilpur Bund	848
Ghamroj Bund(A+B)	16021.5
Total Area (sqm)	18659.5
Total Area Ha.	1.866 Ha.

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 Manager (Tech)
 National Highways Authority of India
 Project Implementation Unit
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GURGAON ← SCHEMATIC FOREST LAND DIVERSION PLAN- JHARSA BUND → RAJASTHAN BORDER



Forest land Diversion Statement of Jharsa Bund

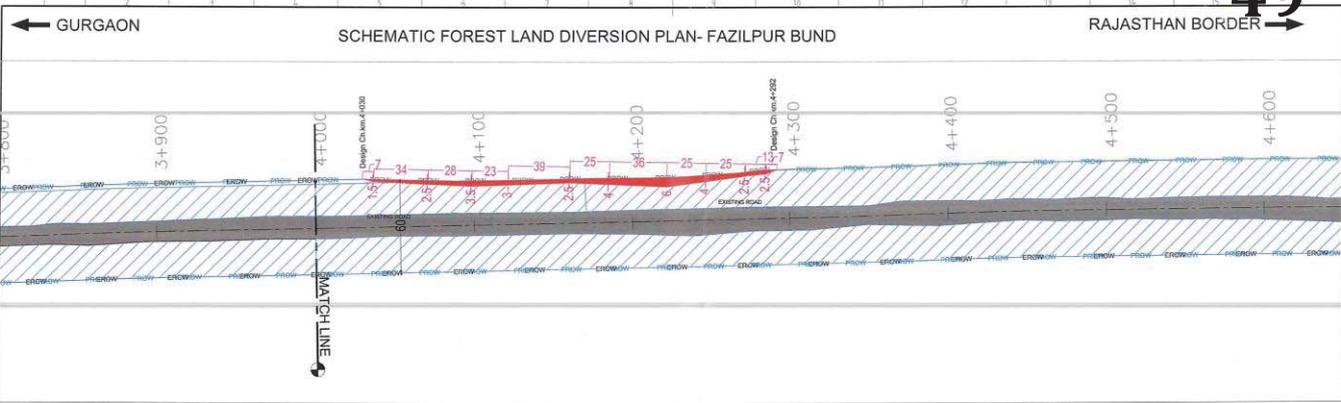
Location at Design km		Length (m)	Width of PF to be diverted on Bund				PF Area to be Diverted Area sq.m	Remarks
From	To		Max width(m)	Min width	Sum of width	Average width		
0.34	0.467	127	6	5.7	11.7	5.85	742.95	
0.467	0.486	19	5.7	5.6	11.3	5.65	107.35	
0.486	0.535	49	5.6	5	10.6	5.3	259.7	
0.535	0.596	60.5	5	4.4	9.4	4.7	284.35	
0.596	0.657	61	4.4	3.5	7.9	3.95	240.95	
0.657	0.686	29	3.5	3	6.5	3.25	94.25	
0.686	0.708	21.5	3	2.6	5.6	2.8	60.2	
Total		367					1789.75	
						or	1790	


B. B. JINDAL
 Manager (Tech)
 National Highways Authority of India
 Project Implementation Unit
 GURGAON

LEGEND:

	Existing Road
	ALREADY DIVERTED PF ON NH LAND BEFORE PROPOSAL NO. S-HRB 144/2017-CHA DATED 9/8/2018
	ALREADY DIVERTED PF ON NH LAND WIDE PROPOSAL NO. S-HRB 144/2017-CHA DATED 9/8/2018
	PROPOSED DIVERSION OF PF ON BUND LAND
	FOREST DIVERTED LAND
	PROPOSED ROW
	EXISTING ROW

Up-gradation & strengthening of km 2+740(Design ch. km 0+3400) to km 24+400(Design ch. km 22.000) section of NH-248A(Rajasthan Border-Nuh-Gurugram) in the state of Haryana : Diversion of 1.8660ha. PF Land on Bund area Proposal No. FP/HR/ROAD/33587/2018



Forest land Diversion Statement of Fazilpur Bund

(1) Forest Area calculation From Design km 4.030 to km 4.037, Triangle shape

Location at Design km	Length (m)	Width of PF to be Diverted (sq.m)	Shape	Remarks		
4.03	4.037	7	1.5	5.25	Triangle	1/2(Length x Width)
sub total				5.25		

Forest land Diversion Statement of Fazilpur Bund

(2) Forest Area calculation From Design km 4.037 to km 4.285, Rectangle Shape

Location at Design km		Length (m)	Width of PF on Bund				Area Sq.m	Shape	Remarks
From	To		Max width(m)	Min width	Sum of width	Average width			
4.037	4.071	34	1.5	2.5	4	2	Rectangle Area = Length x Average Width		
4.071	4.099	28	2.5	3.5	6	3			
4.099	4.122	23	3.5	3	6.5	3.25			
4.122	4.161	39	3	2.5	5.5	2.75			
4.161	4.196	25	2.5	4	6.5	3.25			
4.196	4.222	35	4	6	10	5			
4.222	4.247	25	6	4	10	5			
4.247	4.272	25	4	2.5	6.5	3.25			
4.272	4.285	13	2.5	2.5	5	2.5	32.5		
sub total								894	

Forest land Diversion Statement of Fazilpur Bund

(3) Forest Area calculation From Design km 4.285 to km 4.292, Triangle Shape

Location at Design km	Length (m)	Width of PF to be Diverted (sq.m)	Shape	Remarks		
4.285	4.292	7	2.5	8.75	Triangle	Triangle Area= 1/2(Length x Width)
Sub Total				8.75		

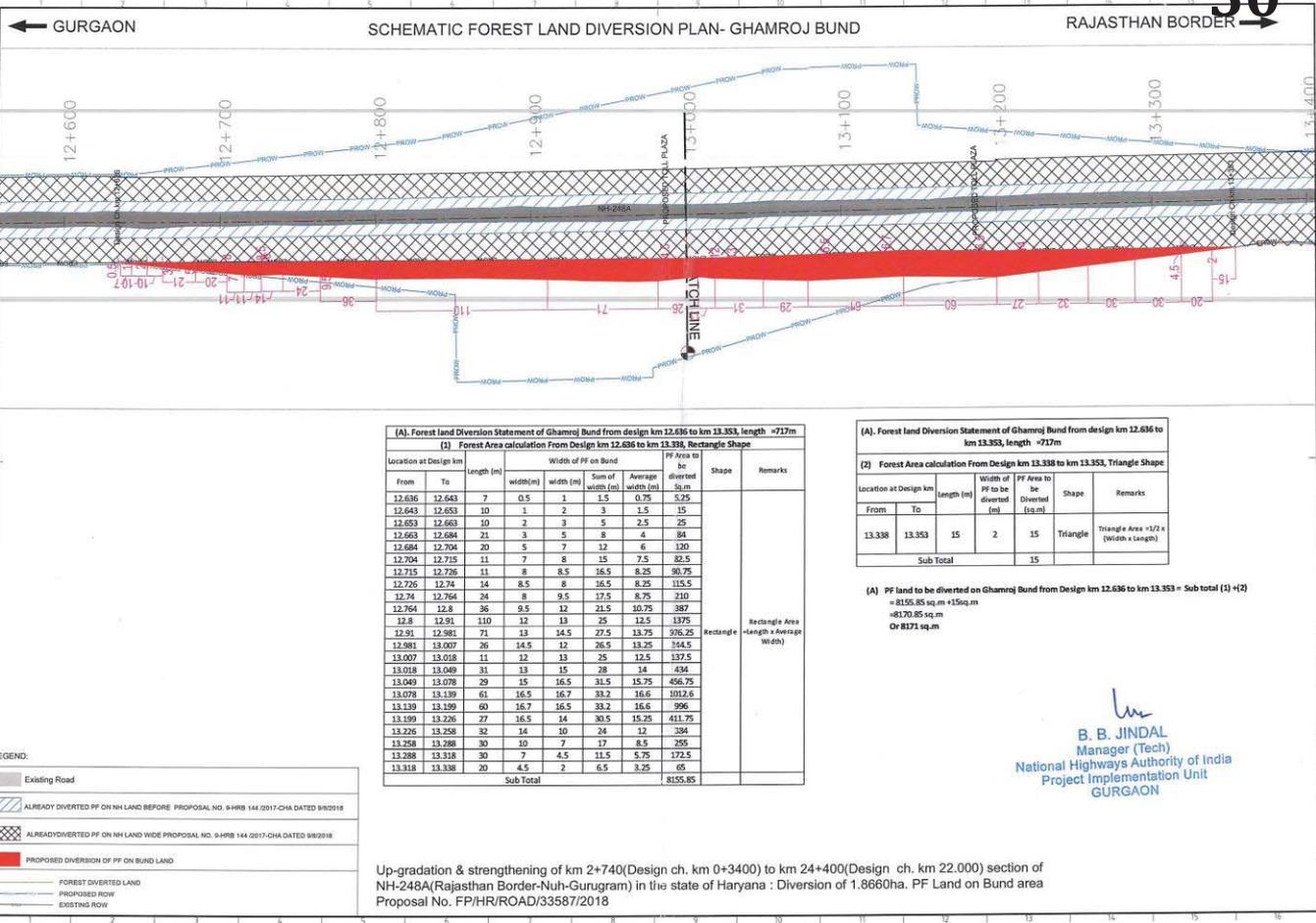
Total PF land to be Diverted on Fazilpur Bund- Sub total of (1)+(2)+(3) or 5.25sq.m +894 sqm +8.75sqm or 908 sq.m

B. B. JINDAL
 Manager (Tech)
 National Highways Authority of India
 Project Implementation Unit
 GURGAON

LEGEND:

	Existing Road
	ALREADY DIVERTED PF ON NH LAND BEFORE PROPOSAL NO. 9-HRB 144/2017-CHA DATED 9/9/2018
	ALREADY DIVERTED PF ON NH LAND WIDE PROPOSAL NO. 9-HRB 144/2017-CHA DATED 9/9/2018
	PROPOSED DIVERSION OF PF ON BUND LAND
	FOREST DIVERTED LAND
	PROPOSED ROW
	EXISTING ROW

Up-gradation & strengthening of km 2+740(Design ch. km 0+3400) to km 24+400(Design ch. km 22.000) section of NH-248A(Rajasthan Border-Nuh-Gunugram) in the state of Haryana : Diversion of 1.8660ha. PF Land on Bund area Proposal No. FP/HR/ROAD/33587/2018



(A). Forest land Diversion Statement of Ghamroj Bund from design km 12.636 to km 13.353, length =717m

(1) Forest Area calculation From Design km 12.636 to km 13.338, Rectangle Shape

Location at Design km		length (m)	width of PF on bund		Sum of width (m)	Average width (m)	PF Area to be diverted (sq.m)	Shape	Remarks
From	To		width(m)	width (m)					
12.636	12.643	7	0.5	1	1.5	0.75	5.25		
12.643	12.653	10	1	2	3	1.5	15		
12.653	12.663	10	2	3	5	2.5	25		
12.663	12.684	21	3	5	8	4	84		
12.684	12.704	20	5	7	12	6	120		
12.704	12.715	11	7	8	15	7.5	82.5		
12.715	12.726	11	8	8.5	16.5	8.25	90.75		
12.726	12.74	14	8.5	8	16.5	8.25	115.5		
12.74	12.764	24	8	9.5	17.5	8.75	210		
12.764	12.8	36	9.5	12	21.5	10.75	387		
12.8	12.91	110	12	13	25	12.5	1375		
12.91	12.981	71	13	14.5	27.5	13.75	976.25		
12.981	13.007	26	14.5	12	26.5	13.25	344.5		
13.007	13.018	11	12	13	25	12.5	137.5		
13.018	13.049	31	13	15	28	14	434		
13.049	13.078	29	15	16.5	31.5	15.75	456.75		
13.078	13.139	61	16.5	16.7	33.2	16.6	1012.6		
13.139	13.199	60	16.7	16.5	33.2	16.6	996		
13.199	13.226	27	16.5	14	30.5	15.25	411.75		
13.226	13.258	32	14	10	24	12	384		
13.258	13.288	30	10	7	17	8.5	255		
13.288	13.318	30	7	4.5	11.5	5.75	172.5		
13.318	13.338	20	4.5	2	6.5	3.25	65		
Sub Total							8155.85		

(A). Forest land Diversion Statement of Ghamroj Bund from design km 12.636 to km 13.353, length =717m

(2) Forest Area calculation From Design km 13.338 to km 13.353, Triangle Shape

Location at Design km		length (m)	width of PF to be diverted (m)	PF Area to be Diverted (sq.m)	Shape	Remarks
From	To					
13.338	13.353	15	2	15	Triangle	Triangle Area =1/2 x (Width x Length)
Sub Total				15		

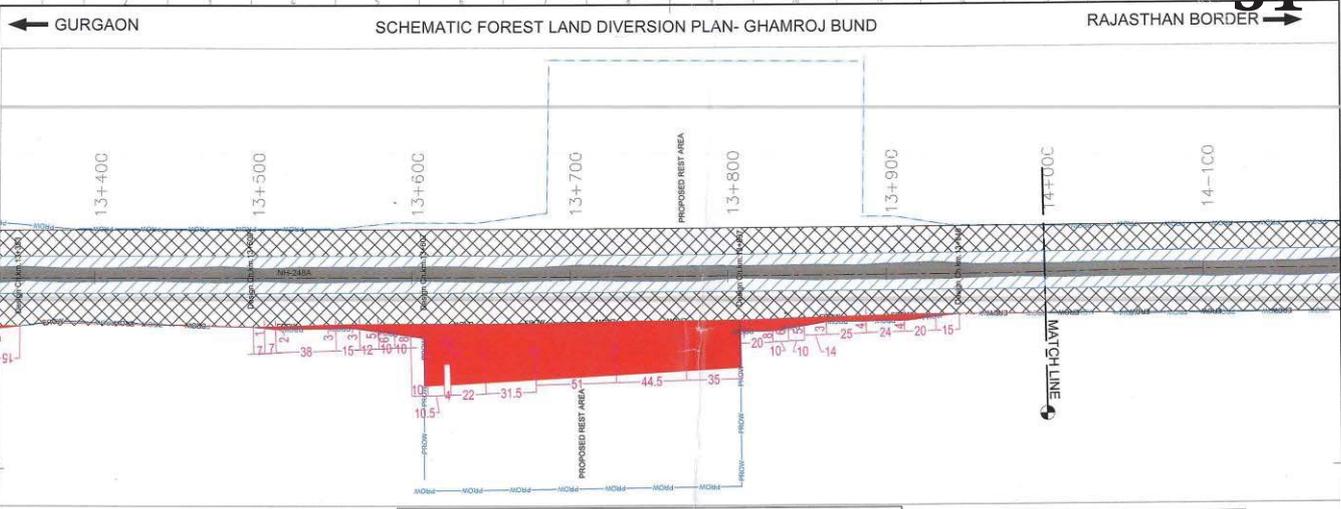
(A) PF land to be diverted on Ghamroj Bund from Design km 12.636 to km 13.353 = Sub total (1) +(2)
 = 8155.85 sq.m +15sq.m
 = 8170.85 sq.m
 Or 8171 sq.m

B. B. JINDAL
 Manager (Tech)
 National Highways Authority of India
 Project Implementation Unit
 GURGAON

LEGEND:

- Existing Road
- ALREADY DIVERTED PF ON NH LAND BEFORE PROPOSAL NO. 9-HRB 144 /2017-CHA DATED 9/8/2018
- ALREADY DIVERTED PF ON NH LAND WIDE PROPOSAL NO. 9-HRB 144 /2017-CHA DATED 9/8/2018
- PROPOSED DIVERSION OF PF ON BUND LAND
- FOREST DIVERTED LAND
- PROPOSED ROW
- EXISTING ROW

Up-gradation & strengthening of km 2+740(Design ch. km 0+3400) to km 24+400(Design ch. km 22.000) section of NH-248A(Rajasthan Border-Nuh-Gurgaon) in the state of Haryana : Diversion of 1.8660ha. PF Land on Bund area
 Proposal No. FP/HR/ROAD/33567/2018



(B) Forest Land Diversion Statement of Ghamroj Bund from design km 13.500 to km 13.943, length =445.5m

(1) Forest Area calculation From Design km 13.500 to km 13.507, Triangle Shape

Location at Design km	Length (m)	Width of PF to be diverted (m)	Area to be Diverted (sq.m)	Shape	Remarks
From	To				
13.5	13.507	7	1	3.5	Triangle
Sub Total				3.5	Triangle Area = 1/2 x (Average Width x length)

(B) Forest Land Diversion Statement of Ghamroj Bund from design km 13.500 to km 13.943, length =445.5m

(2) Forest Area calculation From Design km 13.507 to km 13.928, Rectangle Shape

Location at Design km		Length (m)	Width of PF on Bund			Average width	PF Area to be diverted Sq.m	Shape	Remarks
From	To		width(m)	width (m)	Sum of width				
13.507	13.514	7	1	2	3	1.5	10.5	Rectangle	
13.514	13.552	38	2	3	5	2.5	95		
13.552	13.567	15	3	3	6	3	45		
13.567	13.579	12	3	5	8	4	48		
13.579	13.589	10	5	6	11	5.5	55		
13.589	13.599	10	6	8	14	7	70		
13.599	13.609	10	8	10	18	9	90		
13.609	13.635	10.5	39	39	78	39	409.5		
13.63	13.634	4	26	26	52	26	104		
13.624	13.646	22	38	37	75	37.5	825		
13.646	13.678	31.5	37	36	73	36.5	1149.7		
13.677	13.728	51	36	34	70	35	1785		
13.728	13.77	44.5	34	32	66	33	1465.5		
13.77	13.805	35	32	31	63	31.5	1102.5		
13.805	13.825	20	7	8	15	7.5	150		
13.825	13.835	10	8	6	14	7	70		
13.835	13.845	10	6	5	11	5.5	55		
13.845	13.859	14	5	3	8	4	56		
13.859	13.884	25	3	4	7	3.5	88		
13.884	13.908	24	4	4	8	4	96		
13.908	13.928	20	4	2	6	3	60		
Sub total							7832	Rectangle Area= Length x Average Width	

(B) Forest Land Diversion Statement of Ghamroj Bund from design km 13.500 to km 13.943, length =445.5m

(3) Forest Area calculation From Design km 13.928 to km 13.943, Triangle Shape

Location at Design km	Length (m)	Width of PF to be diverted (m)	Area to be Diverted (sq.m)	Shape	Remarks
From	To				
13.928	13.943	15	2	15	Triangle
Sub Total				15	Triangle Area = 1/2 x (Average Width x length)

(A) PF land to be diverted on Ghamroj Bund from Design km 13.353 to km 13.943 = Sub total (1) + (2) + (3) = 8.5sq.m + 7832sq.m + 15sq.m = 7850.5 sq.m or 7850 sq.m

B. B. JINDAL
 Manager (Tech)
 National Highways Authority of India
 Project Implementation Unit
 GURGAON

LEGEND:

- Existing Road
- ALREADY DIVERTED PF ON NH LAND BEFORE PROPOSAL NO. 9-HRB 144 (2017)-CHA DATED 9/9/2018
- ALREADY DIVERTED PF ON NH LAND WIDE PROPOSAL NO. 9-HRB 144 (2017)-CHA DATED 9/9/2018
- PROPOSED DIVERSION OF PF ON BUND LAND
- FOREST DIVERTED LAND
- PROPOSED ROW
- EXISTING ROW

Up-gradation & strengthening of km 2+740(Design ch. km 0+3400) to km 24+400(Design ch. km 22.000) section of NH-248A(Rajasthan Border-Nuh-Gurugram) in the state of Haryana : Diversion of 1.8660ha. PF Land on Bund area Proposal No. FP/H/ROAD/33587/2018

Diversion of 1.866 ha of forest land

52

CF (FC) <cffcpanchkula@gmail.com>

Thu 04-Apr-19 2:56 PM

To: DFO Gurgaon <dfogurgaon1@gmail.com>; PIU Gurgaon <gur@nhai.org>;

1 attachment

8556A.PDF;

APCCF (FCA & CAMPA)
O/o PCCF, Haryana,
C-18, Van Bhawan, Sector- 6
Panchkula.
Ph: 0172-2563861
Fax: 0172-2583158
Email: cffcpanchkula@gmail.com

Pankula
D/12849/2020

TRUE COPY



भारतीय राष्ट्रीय राजमार्ग प्राधिकरण

परियोजना कार्यान्वयन इकाई -1

(सड़क परिवहन और राजमार्ग मंत्रालय)

National Highways Authority of India

Project Implementation Unit-1

(Ministry of Road Transport and Highways)

पता : दिल्ली गुरुगोव सौरा, इण्डाहेड़ा, रा. मा. -8

किमी. 24 माइलस्टोन, गुरुगोव - 122016 (हरियाणा)

PIU Gurgaon : Delhi-Gurgaon Border, Dundahera, NH-8

Km 24th Mile Stone, Gurgaon - 122016 (Haryana)

ई-मेल / E-mail gur@nha.org

वेबसाइट / Web : www.nhai.org

फोन नं. / Ph. No. : 0124-2970000

0124-2970111

53

ANNEXURE -R/7 (COLLY)

PIU/GA/06/07/2017-18/1244

Dated: 05/9/17

To,

The Executive Engineer,
Irrigation Department,
Nuh

Subject: Rehabilitation and up-gradation to Six/four lane configuration & strengthening of Gurgaon - Nuh - Rajasthan Border Road i.e. NH-248 A starting from Km. 2.40 (Rajeev Chowk) to Km. 95.958 (Haryana Rajasthan Border) in the state of Haryana- Shifting of Earthen Bund.

Sir,

With reference to the above cited subject, it is to state that National Highways Authority of India has taken up the up-gradation to Six/four lane configuration & strengthening of the above project between Km. 2+400 (Rajeev Chowk) to 95+957 in the state of Haryana.

There exists a Earthen Bund on Right Hand Side of the project in Ghamroj Village which needs to be shifted / removed for widening of the project stretch. "No Objection Certificate" may please be issued to this office in this regard.

The matter be dealt on priority.

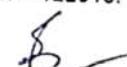
Yours sincerely,


(Ashok Kumar Sharma)
General Manager (T) &
Project Director

OLC

Copy to:

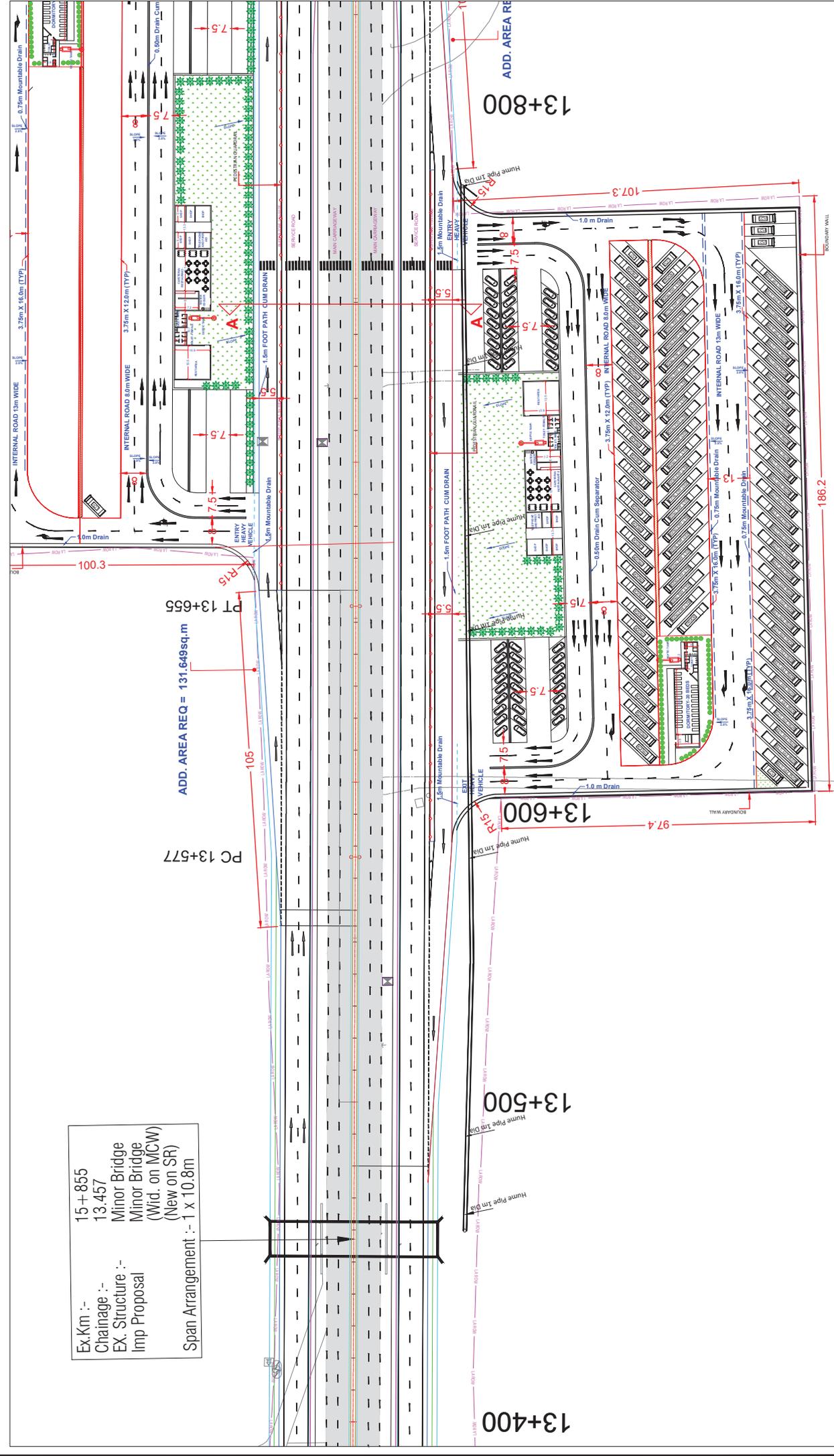
1. Sh. Manoj Kumar, CGM (T), Delhi -Gurgaon, Km. 24th Mile Stone, Dundahera, Gurgaon - 122016.
2. The Superintending Engineer, Gurgaon Circle, PWD B&R Branch, Gurgaon.


(Ashok Kumar Sharma)
General Manager (T) &
Project Director

OLC

Ex.Km :-
 15+655
 Chainage :-
 13.457
 EX. Structure :-
 Imp Proposal
 Minor Bridge
 Minor Bridge
 (Wid. on MCW)
 (New on SR)
 Span Arrangement :- 1 x 10.8m

ADD. AREA REQ = 131.649sq.m
 PC 13+577
 PT 13+655



PROPOSED HUME PIPE LINE AT REST AREA CHAINAGE :-13+750

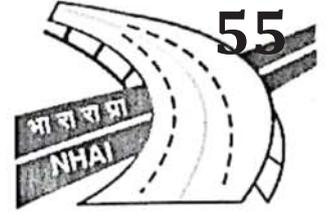


सत्यमेव जयते

भारतीय राष्ट्रीय राजमार्ग प्राधिकरण
(सड़क परिवहन एवं राजमार्ग मंत्रालय, भारत सरकार)
National Highways Authority of India
(Ministry of Road Transport and Highways, Govt. of India)
(परियोजना कार्यावन्धन ईकाई-रेवाड़ी)
प्लॉट नं. 20, सेक्टर 32, (इन्स्टीट्यूशनल एरिया)
गुड़गांव - 122001 (हरियाणा)
(Project Implementation Unit-Rewari)
Plot No. 20, Sector 32, (Institutional Area),
Gurgaon-122003, (Haryana)
फोन/Ph.: +91 124 2970077

ई-मेल / E-mail: piurewari@nhai.org, वेब / web: www.nhai.gov.in

PIU/IEC/NH-248A/PK-4-II/U-5/2021-22/1033



Dated: 06.12.2021

To,
Sh. Rakesh Chauhan,
Engineer-In-Chief,
Irrigation and Water Resources Dept.
Chandigarh (Ph. No. 0172-258241)
E-mail: eic-irrigation@hry.nic.in

Sub.: Six Laning & Strengthening of NH-248A from existing km 11.682 to km. 24.400 (Package -II) in Gurugram under NHDP Phase -IV in the state of Haryana on Hybrid Annuity Mode.
Reg.:- Shifting of Earthen Bund.

Ref.: 1. PIU Gurgaon letter No. PIU/GA06/07/2020-21/1194 dated 07.12.2020.
2. PIU Gurgaon letter No. PIU/GA06/07/2020-21/937 dated 21.10.2020.
3. PIU Gurgaon letter No. PIU/GA06/07/2020-21/111 dated 26.05.2020.

Sir,

Please refer to NHA letters cited under reference on the subject matter.

2. Vide aforesaid letters, NHA had requested Executive Engineer, Irrigation Department-Nuh, to consider the NOC proposal in respect of subject project on utmost priority and convey the approval to NHA office at the earliest. Till date NHA is not aware of any outcome from their end.

3. In this regard, your attention is also drawn to the Minutes of Meeting held on 16.12.2020 at Chandigarh under the chairmanship of Hon'ble Dy. Chief Minister, Government of Haryana, wherein Hon'ble Dy. CM has desired that Engineer in Chief (Irrigation) should follow up the matter at his personal level, so that the road work is not affected.

In view of the above, it is requested to look into the matter and convey the approval related to said proposal, so that the said project may be completed in time bound manner.

Encl.: As above.

Yours sincerely,

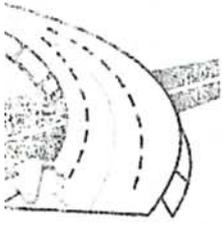
OIC (P. K. Kaushik)
Project Director

Copy to:

1. PS to Hon'ble Dy. CM, Haryana.
2. Sh. Udeep K Singh, RO (Delhi), NHA-HQ, Dwarka, New Delhi.

OIC (P. K. Kaushik)
Project Director

OIC
-



भारतीय राष्ट्रीय राजमार्ग प्राधिकरण

परियोजना कार्यान्वयन इकाई -1

(सड़क परिवहन और राजमार्ग मंत्रालय)

National Highways Authority of India

Project Implementation Unit-1

(Ministry of Road Transport and Highways)

फकई-गुरुगोव : दिल्ली गुरुग्राम सीमा, दुण्डाहेरा, रा. मा. -8

किमी. 24 माइलस्टोन, गुरुग्राम - 122016 (हरियाणा)

PIU - Gurgaon : Delhi-Gurugram Border, Dundahera, NH-8.

Km. 24th Mile Stone, Gurugram - 122016 (Haryana)

ई-मेल / E-mail : gur@nhai.org
piugur@gmail.com
वेबसाइट / Web : www.nhai.org
Ph. No. : 0124-2970005
0124-2970111

56

PIU/GA/06/07/2020-21/ 1968

Date: 31-03-2021

To,

Sh. Rakesh Chauhan
Engineer -In-Chief
Irrigation and Water Resources Dept.
Chandigarh (Ph. No.: 0172-258241)
E-mail: eic.irrigation@hry.nic.in

Sub: Six Laning & Strengthening of NH-248A from existing km. 11.682 to km. 24.400 (Package -II) in Gurugram under NHDP Phase -IV in the state of Haryana on Hybrid Annuity Mode.
Reg.:- Shifting of Earthen Bund.

Ref: (i) This officer letter no. PIU/GA06/07/2020-21/1194 dated 07.12.2020
(ii) This officer letter no. PIU/GA06/07/2020-21/937 dated 21.10.2020
(iii) This officer letter no. PIU/GA06/07/2020-21/111 dated 26.05.2020

Sir,

Please refer to this office letters cited under reference on the subject matter.

2. Vide aforesaid letters, this office had requested Executive Engineer Irrigation department, Nuh to consider the NOC proposal in respect of subject project on utmost priority and convey the approval to this office at the earliest. Till date, this office is not aware of any outcome from their end.

3. In this regard, attention is also drawn to the Minutes of Meeting held on 16.12.2020 at Chandigarh under the chairmanship of Hon'ble Dy. Chief Minister, Government of Haryana, wherein Hon'ble Dy. CM has desired that Engineer in Chief (Irrigation) should follow up the matter at his personal level, so that the road work is not affected.

In view of the above, it is requested to look into the matter and convey the approval related to said proposal, so that the said project may be completed in time bound manner.

Yours sincerely,

(Shashi Bhushan) o/c
GM (T) & Project Director

Copy to: RO-Delhi, NHAI-HQ, New Delhi- For kind information.

Haryana PWD (B&R)

Chief Engineer (NH)
 O/O Engineer-in-Chief,
 Haryana PWD B&R Complex,
 (NIRMAN SADAN) DAKSHIN MARG
 Sector-33A, Chandigarh-160020
 Phone No. 0172-2618141
 Email. eenhho@gmail.com

To

1. Chief Executive Officer,
Gurugram Metropolitan Development Authority,
(through Video Conference)
2. Additional Chief Secretary to Govt of Haryana,
Irrigation and Water Resources Department,
3. Additional Chief Secretary to Govt of Haryana,
Power Department,
4. Principal Secretary to Government of Haryana,
Forests and Wildlife Department
5. Deputy Commissioner
Charkhi Dadri/ Kaithal/ Jind/ Sonapat / Palwal/Faridabad/ Sirsa/ Fatehabad/
Hisar/ Panipat/ Bhiwani/ Mahendergarh/ Rewari/ Jhajjar/ Karnal/ Gurugram/ Nuh/
Rohtak
6. Regional Officer, NHAI
Regional Office Delhi,
Plot No. G-5 & 6, Sec. 10, Dwarka, New Delhi.
7. Regional Officer, NHAI
Regional Office Chandigarh
Bay No. 35-38, Sector-4, Panchkula.

Memo no. 71-101

/NH

Dated:- 13.01.2021

14.01.2021

Subject:- Minutes of Meeting held on 16.12.2020 at 3:00 PM under the Chairmanship of Hon'ble Deputy Chief Minister at Haryana Niwas, Chandigarh to review the pending issues of NHAI with Haryana Government.

Kindly find enclosed herewith minutes of meeting held on 16.12.2020 at 3:00 PM under the Chairmanship of Hon'ble Deputy Chief Minister at Haryana Niwas, Chandigarh to review the pending issues of NHAI with Haryana Government.

It is requested to take further necessary action accordingly.

DA/ as above

Lawe
 Executive Engineer (NH),
 for Engineer-in-Chief, Haryana,
 PWD B&R Br., Chandigarh

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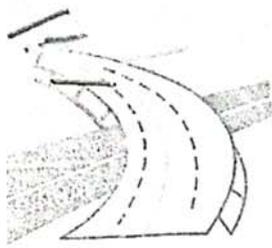
1. PS to Hon'ble Deputy Chief Minister, Haryana for kind information of Hon'ble Dy.CM.
2. PS to ACSPW for kind information of ACSPW.
3. PS to SSPW for kind information of SSPW.
4. PS to EIC(Roads) PWD B&R for kind information of EIC (Roads).
5. All concerned Superintending Engineers/Executive Engineers (Civil), Haryana PWD (B&R) for kind information and further necessary action.
6. Project Directors NHAI, PIU Bhiwani, PIU Sohna, PIU Gurugram, PIU Rewari, PIU Mathura, PIU Dwarka, PIU EPE-1 and PIU EPE-2. for kind information and further necessary action.

Minutes of Meeting held on 16.12.2020 at 3:00 PM under Chairmanship of Hon'ble Deputy Chief Minister at Haryana Niwas, Chandigarh to review the pending issues of NHAI with Haryana Government.

A meeting was held on 16.12.2020 at 3:00 PM under Chairmanship of Hon'ble Deputy Chief Minister at Haryana Niwas, Chandigarh to review the pending issues of NHAI with Haryana Government. List of participants of the meeting is placed at **Annexure-A**. The issues discussed and deliberations/decisions taken are as follows:

Issue in brief	Concerned officer	Deliberations/ Decision taken in the meeting
A. Trans Haryana, 152D (Ambala-Kotputli)		
<p>1 Issues in Package-7 Possession pending due to non-declaration of arbitration award inter-alia non distribution of disbursement of Dhani Phogat & Kapoori of Charkhi Dadri district. The length affected is 5.16 Km in Package-7. Date of pronouncement of Arbitration award given as 15-12-2020 by DC Charkhi Dadri.</p>	DC Charkhi Dadri	<p>The status of disbursement of compensation with respect to NH-152-D was presented before the chair and the same is at Annexure-B. DC Charkhi Dadri intimated that the award was reserved and the same shall be announced on 21.12.2020 (Monday). Hon'ble Deputy CM desired that DC Charkhi Dadri should submit report to his office on 22.12.2020 (Tuesday) after declaration of award.</p>
<p>2 Issues in Package - 6 The residents of Khatiwas village are neither accepting the compensation amount nor allowing work in package 6. The length affected is 3.85 km. The district authority has been requested for providing police assistance and deployment of a Duty Magistrate. Recently, duty Magistrate has been appointed, but they have been postponing the date for handing over physical possession by force (now fixed as 24-12-2020), which is to be expedited.</p>	DC Charkhi Dadri	<p>DC Charkhi Dadri intimated that the residents of Khatiwas village are not accepting compensation except one person. He further intimated that Duty Magistrate has been appointed in this regard but without any success. DC Charkhi Dadri submitted that needful is being done. RO, NHAI, Delhi requested that possession of the land may be provided with the support of police force. Hon'ble Dy. CM desired that DC Charkhi Dadri should expedite the resolution of issue.</p>
<p>3 Issues in Package - I The priest of temple situated at km 22+900 alongwith temple committee people of village Kaul of district Kaithal are not allowing any construction activities of proposed major bridge. They have also got stay through Hon'ble High Court however as part of settlement, several round of meeting was made with temple committee people & in principle they are agreed after proposing structure along the religious pond, but construction activities are still halted.</p>	DC Kaithal/CALA Kaithal	<p>DC Kaithal intimated that Hon'ble High Court has granted stay and next date of hearing has been fixed as 09.03.2021. DC Kaithal recommended that NHAI should immediately file an application for early hearing. RO, NHAI, Chandigarh informed that the design has now been changed so as to address the issue. However, inspite of design change, NHAI has not been able to placate the people for allowing construction activity. RO, NHAI, Chandigarh requested intervention from DC Kaithal for resolution of issue after holding deliberations with the concerned people. Hon'ble Dy. CM desired that DC Kaithal should make earnest efforts by holding talks with concerned people so that issue is resolved and work is resumed.</p>
<p>4 Pending LA Compensation disbursement in Charkhi Dadri district (Rs 156 crore pending to be disbursed)</p>	CALA Charkhi Dadri	<p>DC Charkhi Dadri intimated that the disbursement is pending on account of issues in Dhani Phogat, Kapoori and Khatiwas villages. DC Charkhi Dadri assured that disbursement shall be expedited after resolution of issues.</p>

5	As on date even after lapse of 2 years, disbursement of Rs. 58.14 Cr. is still balance to be paid to the landowners. Jind is not having a full time District Revenue Office cum CALA due to which the work has suffered. The disbursement of compensation till date is Rs. 448.61 Cr. out of 506.75 Cr. (58.14 Cr. is pending to be disbursed).	CALA Jind	DC Jind intimated that DRO Hisar has been given additional charge of DRO Jind and the pending disbursement shall be completed within a week. Hon'ble Deputy CM desired that DC Jind should submit report after taking necessary action.
B. Delhi — Amritsar-Katra (NE-5)			
1	Pending LA Compensation disbursement in Jhajjar, Rohtak, Sonipat, Jind, Karnal & Kaithal (₹406 crore pending to be disbursed).	CALA- Jhajjar, Rohtak, Sonipat, Jind, Karnal & Kaithal	The status of disbursement of compensation w.r.t. Delhi — Amritsar-Katra (NE-5) was presented before the chair and the same is at Annexure-C. Deliberations/ Decision taken in this regard are also recorded at Annexure-C.
C. Irrigation issues			
1	Delhi Mumbai Expressway Irrigation department has not taken up Shifting of MIRKA MINOR, in Dist. Palwal for which an amount of ₹ 91.38 lacs stood deposited with them since 16.01.2020.	ACS, Irrigation and Water Services Deptt, Haryana,	Engineer-in-Chief (Irrigation) has intimated that 90% work has already been completed and balance work shall be completed by 31.12.2020.
2	Delhi — Amritsar-Katra (NE-5) Pending NoCs of various canal crossing structures with Irrigation Divisions	Concerned XENs/SEs /CEs	Engineer-in-Chief (Irrigation) intimated the current status of various pending NOC cases and the same is at Annexure-D. RO, NHAI, Delhi raised the issue regarding demand for Processing Fee and Caution Deposit. Engineer-in-Chief (Irrigation) intimated that Caution Deposit has been incorrectly demanded. Hon'ble Dy. CM desired that Engineer-in-Chief (Irrigation) should issue comprehensive instructions in this regard immediately so that there is no confusion among field officers of Irrigation Department.
3	Gurgaon Sohna Road 248 A Permission for Demolition of Irrigation Bund at Ghamroj Village is pending since last 2 years due to which construction work is hampered.	Chief Engineer, Water Services Deptt, Delhi, Govt of Haryana	Engineer-in-Chief (Irrigation) intimated that a proposal has been received on 11.12.2020 from field officers and the same is being examined. The case shall be submitted to Government for approval by 25.12.2020. Hon'ble Dy. CM desired that Engineer-in-Chief (Irrigation) should follow up the matter at his personal level so that the road work is not affected. ✓
4	UER II Pending NOC for construction of bridges on Western Yamuna Canal for development of NH-344P and NH-344M since 02.01.2020.	Sh. Sandeep Taneja, Chief Engineer, Yamuna Water Resources (South), Irrigation & Water Resources, 3, Shyam Nath Marg, Civil line, Delhi – 110054	Engineer-in-Chief (Irrigation) intimated that Joint Site Inspection of NHAI and Irrigation officers is pending and NHAI has applied for NOC without detailed site plans. Hon'ble Dy. CM desired that Joint Site Inspection should be carried out by 22.12.2020 and the issue should be resolved expeditiously.



Serial No. 4(7)

भारतीय राष्ट्रीय राजमार्ग प्राधिकरण

परियोजना कार्यान्वयन इकाई -1

(सड़क परिवहन और राजमार्ग मंत्रालय)

National Highways Authority of India

Project Implementation Unit-1

(Ministry of Road Transport and Highways)

फ्काई-गुडगांव : दिल्ली गुरुग्राम सीमा, दुण्डहेड़ा, रा. रा. -8

किमी. 24 माइलस्टोन, गुरुग्राम - 122016 (हरियाणा)

PIU - Gurgaon : Delhi-Gurugram Border, Dundahera, NH-8.

Km 24th Mile Stone, Gurugram - 122016 (Haryana)

ई-मेल / E-mail : gur@nhai.org
piugur@gnai

वेबसाइट / Web : www.nhai.org

Ph. No. : 0124-2970000
0124-2970111

60

PIU/GA06/07/2020-21/937

Dated: 21/10/20

To,

The Executive Engineer,
Irrigation Department,
Nuh

Subject.: Six laning and Strengthening of New NH-248A from existing km. 11+682 to Existing km 24+400 in the State of Haryana Pacakage-2: Existing Ch. Km 11+682 to km 24+400 (Design Ch. Km 9+282 to km 22+000) under NHDP Phase IV on Hybrid Annuity Mode – Regarding Submission of Technical proposal for laying of Hume Pipe at Rest area.

Sir,

Please refer the discussion held during site survey of irrigation bund at Ghamroj village on 10.08.2020

In this regard this is to submit that: -

1. As per the discussion, the site was kept under observation during Monsoon – 2020 and no water accumulation near the NHA site was observed.
2. Further to avoid any kind of accumulation in future also, suitable drainage arrangement shall be provided as shown in the drawing enclosed as Annexure -I, as advised by you during site visit.

In view of the above, it is requested to forward your recommendations to the Chief Engineer office at the earliest so that the permission for demolition of irrigation bund may be accorded to NHA at the earliest

Encl: As above.

Yours faithfully

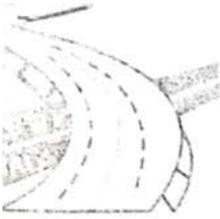
(Shashi Bhushan)

GM (T) & Project Director

O.C

Copy to

1. The Chief Engineer, Yamuna Water Services (South) Samna Marg, Kashmere Gate, New Delhi.
2. Sh. Sunil Kumar, Team Leader, M/s. TPF Getinsa Euroestudios, S L, In Association with Segmental Consulting & Infrastructure Advisory (P) Ltd., Archana Palace, 1st Floor, Above SBI Bank, Main Road, Bhondsi, Gurgaon-122102 for information & necessary action.
3. Sh. Kuldip Rajvanshi, Project Director, M/s Gurgaon Sohna Highway Private Limited, Chungi No. 1, Opposite Old 66 KVS Power House, AJP International School, Sohna, Pin No. 122103, Distt - Gurgaon (Haryana) E-mail ID: hgiel.sohna@hqinfra.com for information & suitable follow up as per Concession Agreement



So No 1(I)

भारतीय राष्ट्रीय राजमार्ग प्राधिकरण

परियोजना कार्यान्वयन इकाई -1

(सड़क परिवहन और राजमार्ग मंत्रालय)

National Highways Authority of India

Project Implementation Unit -1

(Ministry of Road Transport and Highways)

इकाई-मुद्राईय : दिल्ली मुद्राईय सीमा, दुन्दशेरा, रा. मं. - 8

किमी 24 माहल्लस्टोन, गुराग्राम - 122016 (हरियाणा)

PIU - Gurgaon - Delhi-Gurugram Border, Dundshera, NH-8,

Km. 24th Mile Stone, Gurugram - 122016 (Haryana)

ई-मेल / E-mail : gur@nhai.org
piugur@gmail.com
वेबसाइट / Web : www.nhai.org
Ph. No. : 0124-2970000
0124-2970111

61

Reminder

PIU/GA 06/07/2020-21/111

To,

The Executive Engineer,
Irrigation Department
Nuh

Dated: 26-05-20

Sub: - Six Laning and Strengthening of new NH-248A from existing Km. 11.682 to existing km. 24.400 in the state of Haryana Package-II existing Ch. Km.11.682 to km. 24.400 (Design Ch. Km 9.282 to km. 22.000) under NHDP phase IV on Hybrid Annuity Mode – **Shifting of Earthen Bund.**

Ref:- (i) This office letter no. PIU/GA/06/07/2017-18/1244 dated 05.09.2017
(ii) Your office letter no. 4520-22/12-W dated 15.09.2017
(iii) This office letter no. 06/07/2017-18/1602 dated 26.10.2017

Sir,

Kindly refer to this office letter cited under reference (iii) whereby this office submitted the demand draft no. 964835 dated 25.10.2017 amounting to Rs. 10,000/- in favour of Executive Engineer, Mewat, Water Services Division, Nuh. All documents required by your office, vide letter cited at reference (ii) were also submitted vide this office letter cited under reference (iii).

2. Whereas, a meeting was held under the Chairmanship of CEO GMDA dated 22.11.2019 wherein Deputy Commissioner, Gurgaon was requested to pursue the proposal of NOC for cutting of Earthen Bund in Ghamroj village (copy of MoM enclosed). However, the grant of NOC for the same is yet to be received by this office.

3. The concessionaire has reported that the existing bund is coming in the alignment of upcoming toll plaza at Ghamroj village; which is required to be removed immediately to avoid any further delay in construction of toll plaza, which otherwise in-turn will cause the loss in revenue to the Central Government i.e. Ministry of Road & Highways Transport.

4. The requisite demand draft along with required documents has already been submitted by this office vide letter cited at reference no. (iii).

You are hereby again requested to consider the NOC proposal on utmost priority and convey the approval to this office at the earliest.

Encl: - As above

Yours sincerely,

(Ashok Kumar Sharma)
Project Director

Copy to:

- (i) CGM (Tech) & RO (Delhi), NHAI HQ, New Delhi.
- (ii) The Deputy Commissioner Mini Secretariat, Gurgaon
- (iii) The Chief Engineer, Yamuna water services (South) Samna Marg, Kashmiri Gate, New Delhi.
- (iv) M/s. TPF Getinsa Euroestudios, S.L.In Association with Segmental Consulting & Infrastructure Advisory (P) Ltd .
- (v) Gurgaon Sohna Highway Pvt. Ltd.

(Ashok Kumar Sharma)
Project Director



GURUGRAM METROPOLITAN DEVELOPMENT AUTHORITY
Plot No.44, Sector-32, Gurugram.

To,

1. Chief General Manager, NHAI,
Plot No. G-5 & 6, Sector-10, Dwarka,
New Delhi.
2. Project Director NHAI, PIU- Gurugram,
Delhi-Gurugram Border, Dundahera, NH-48
Km. 24th Mile Stone Gurugram-122016.
3. Project Director NHAI, PIU- Dwarka,
201E/A, Second Floor, D21,
Sector-21, Dwarka, New Delhi-110075.

Memo No. GM (T)-PC/GMDA/2019/316

Dated: 16.12.2019

Subject: - Minutes of meeting held on dated 22.11.2019, regarding issues pertaining to Dwarka Expressway (NH-248 BB) and Up-gradation of Sohna road (NH-248A).

This has reference to the meeting held on dated 22.11.2019 under the chairpersonship of Sh. V. Umashankar, CEO GMDA Gurugram, regarding issues pertaining to Dwarka Expressway (NH-248 BB) and Up-gradation of Sohna road (NH-248A).

Accordingly, the minutes of the meeting of the same is enclosed herewith for your information and further necessary action.

Signature valid
Digitally signed by KISHAN CHAND
SHARMA
Date: 2019.12.16 10:24:51
Reason: Approved
(K.C. Sharma)

GM (T)-cum- Project Coordinator,
GMDA, Gurugram.
Email: projcord.gmda@gov.in.

Encl: As above

A Copy of the above is forwarded to the following for information and necessary action please:

1. Chief Executive Officer, GMDA Gurugram.
2. Deputy Commissioner, Gurugram.
3. Managing Director, HSIIDC, Panchkula.
4. Chief Engineer (Infra-II), GMDA Gurugram.

5. General Manager (IA-II), HSIIDC, Panchkula.
6. Advisor (Electrical), GMDA Gurugram.
7. Superintending Engineer, DHBVN.
8. Executive Engineer, DHBVN.



GURUGRAM METROPOLITAN DEVELOPMENT AUTHORITY

MINUTES OF MEETING

Date: 22 November 2019 at 12:30 PM.
Subject: Issues pertaining to Dwarka Expressway (NH-248 BB) and Up-gradation of Sohna road (NH-248A).
Venue: Committee Room, GMDA office, Plot No 44, Sector 32, Gurugram, Haryana
Chairperson: Shri V Umashankar, Chief Executive Officer (CEO), GMDA.

The list of participants is enclosed at Annexure I.

The following issues relating to NHAI projects in Gurugram were discussed:-

1. Issues related to Dwarka Expressway:

- i. Municipal Corporation, Gurugram (MCG) is yet to vacate the land in which the shamshan ghat is situated in village Kherki Daula. The issue was discussed with Deputy Commissioner-cum-Commissioner MCG. It is informed by DC Gurugram that the villagers are insisting on alternate land for a shamshan ghat before vacating the land over which the Expressway is to come up. After discussions with MD, HSIIDC, it was decided that MCG would obtain 1 acre parcel of land from HSIIDC where the shamshan ghat would be re-located and the amount of compensation due to MCG on acquisition of land would be transferred to HSIIDC. It was decided that DC-cum-Commissioner, MCG would, on receipt of consent from HSIIDC, would arrange to obtain due approvals for the establishment of a shamshan ghat on the land obtained from HSIIDC in lieu of the land falling in the RoW of Dwarka Expressway.
(Action: DC- cum-Commissioner, MCG)
- ii. Sh. VP Kalra, Advisor (Electricity), GMDA, will coordinate with HVPNL to arrange the concurrence for shutdown of 400kV M/C lines by HVPNL from Haryana SLDC.
(Action: Advisor (Electricity), GMDA)
- iii. Sh. Lalit Arora, CE (Infrastructure-II) has been advised to provide the estimates for shifting of water pipelines by 29.11.2019.
(Action: CE, Infrastructure-II, GMDA)
- iv. The unconditional NOC from State Govt. of Haryana for transfer of assets of Dwarka Expressway to NHAI may be checked with EIC, PWD Haryana. Project Coordinator, GMDA was advised to take up the matter with EIC, PWD (B&R).
(Action: Project Coordinator, GMDA)
- v. For reimbursement of cost of land acquisition, the matter would be followed up with the State Government.

Construction of 8-lane access controlled Greenfield Delhi-Vadodara Expressway. (NH-148N) starting at Sohna-Gurugram Road (NH-248A) near Alipur Village and ends at Haryana-Rajasthan Border (Ch. 0+000 to Ch. 78+800) in the State of Haryana on EPC mode under Bharatmala Pariyojana.

- i. **GAD of Canal structures:** It was informed by NHA that approval of GADs of structures across canals falling in the alignment of the Delhi Mumbai Expressway & Trans Haryana are awaited. CEO, GMDA, assured that the matter would be taken up with Irrigation Department for expeditious approval.

(Action: CEO, GMDA)

3. Gurugram-Badshahpur elevated road between Subhash Chowk and Vatika Chowk.

- i. It was agreed, during a meeting held by CEO, GMDA that NHA would only bear cost of shifting of lines assuming that the shifting was being done as overhead lines. Balance cost for shifting of electric lines underground in duct (instead of overhead) is to be borne by the DHBVN. Representative of DHBVN assured to submit the estimate to NHA by 27.11.19. Further reference was made to the decision taken in the minutes of meeting (MoM) held on dated 03.07.2018, that the design of duct shall be provided by DHBVN and work would be executed by NHA through EPC contractor under self execution scheme in the supervision of DHBVN. (Copy of the minutes enclosed)

(Action: SE, DHBVN, Gurugram)

- ii. DC Gurugram was requested to expedite the NOC proposal for bund area in Ghamroj village which is pending with the Irrigation Deptt. for last year. It was agreed that the NOC shall be conveyed by 15th December 2019. PD, NHA will provide the copy of correspondence made with Irrigation Dept to DC, Gurugram for reference.

(Action: DC, Gurugram)

4. Construction of U-Turn near Ambience Mall on NH-48.

- i. A drainage line is coming in the alignment of underpass (U-Turn) in front of Ambience Mall is required to be shifted. Sh. Lalit Arora, CE, Infrastructure-II, GMDA was advised to submit the estimate for shifting of drainage system by 27.11.2019.

(Action: CE, Infrastructure-II, GMDA)

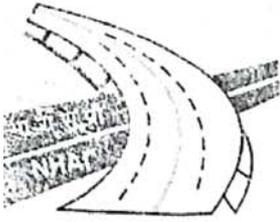
- ii. This project is under fund sharing and GMDA would follow up with M/s DLF and Ambience Developers for the shared payment cost towards the project. GMDA's share would be released after the proposal is approved by the Authority for which the agenda item has been approved for placing before the Authority.

(Action: Project Coordinator, GMDA)

Annexure-I

List of the officers attended the meeting

S No.	Name of the Officer	Designation
1.	Sh. Amit Khatri	Deputy Commissioner, Gurugram.
2.	Sh. Lalit Arora	Chief Engineer (Infra-II) GMDA.
3.	Sh. Manoj Kumar	CGM, NHAI New Delhi.
4.	Sh. OP Goyal	GM (IA-II), HSIIDC Panchkula.
5.	Sh. Udeep K Singhal	PD NHAI, PIU-Dwarka Expressway.
6.	Sh. V.P. Kalra	Advisor (Electricity), GMDA.
7.	Sh. K.C. Sharma	Project Coordinator, GMDA.
8.	Sh. Anil Goyal	SE, DHBVN.
9.	Sh. Puneet Khanna	DM (T), NHAI Gurugram.
10.	Sh. B.K. Ranjan	Executive Engineer, Rewari DHBVN.
11.	Sh. Dharmender	SDO, DHBVN.
12.	Sh. S.P. Sachdeva	SDO, DHBVN.



57 No. 62 (I)

भारतीय राष्ट्रीय राजमार्ग प्राधिकरण

परियोजना कार्यान्वयन इकाई -1

(सड़क परिवहन और राजमार्ग मंत्रालय)

National Highways Authority of India

Project Implementation Unit-1

(Ministry of Road Transport and Highways)

पकाई-गुडगांव : दिल्ली गुरुग्राम सीमा, डूण्डाहेड़ा, रा. मा. -8

किमी. 24 माइलस्टोन, गुरुग्राम - 122016 (हरियाणा)

PIU - Gurgaon : Delhi-Gurugram Border, Dundahera, NH-8.

Km. 24th Mile Stone, Gurugram - 122016 (Haryana)

ई-मेल / E-mail : gur@nhai.org
piugur@nhai.com
वेबसाइट / Web : www.nhai.org
फोन नं. / Ph. No. : 0124-2970000
0124-2970111

PIU/GA/06/07/2019-20/ 2019

Reminder - I
Dated: 20.01.2020

To,

The Executive Engineer,
Irrigation Department,
Nai:

Subject: Six Lining & Strengthening of new NH-248A from existing km. 11.682 to existing km. 24.400 in the State of Haryana Package - 2: Existing Ch. Km 11.682 to Km. 24.400 (Design Ch. Km 9.282 to km 22.000) under NHDP Phase IV on Hybrid Annuity Mode - Shifting of Earthen Bund.

Reference: 1. This office letter no. PIU/GA06/07/2017-18/1244 dated 05.09.2017.
2. This office letter no. PIU/GA06/07/2017-18/1602 dated 26.10.2017.
3. Your office letter no. 4520 - 22/12-W dated 15.09.2017.

Sir,

Kindly refer to this office letter cited under reference at Sl. No. 1, mentioning therein that "There exists a Earthen Bund on Right Hand Side of the project in Ghamroj Village which needs to be shifted / removed for widening of the project stretch. "No Objection Certificate" may please be issued to this office in this regard."

In reference to your letter cited under reference at Sl. No.3, a DD No. 964835 dated 25.10.2017 amounting to Rs. 10,000/- only was sent to your office vide this office letter cited under reference at Sl. No. 2. The subject work is in progress and the same is being monitored by the State Govt. as well as Central Govt. The No Objection Certificate as earlier requested vide this office letter cited under reference at Sl. No. 1 is still awaited.

You are again requested to issue No Objection Certificate for shifting/ removing of above earthen bund for widening of the project stretch expeditiously.

The matter be dealt on priority.

Yours sincerely,


(Ashok Kumar Sharma)
Project Director

Copy to:

1. Sir. Manoj Kumar, CGM (T), NHAI, G 5 & 6, Sector - 10, Dwarka, New Delhi.
2. The Deputy Commissioner, Mini Secretariat, Gurgaon (Haryana).
3. The Chief Engineer, Yamuna Water Services (South) Samna Marg, Kashmere Gate, New Delhi.
4. The Superintending Engineer, Yamuna Water Services, Circle, Faridabad (Haryana).


(Ashok Kumar Sharma)
Project Director



भारतीय राष्ट्रीय राजमार्ग प्राधिकरण

परियोजना कार्यान्वयन इकाई - I
(सड़क परिवहन और राजमार्ग मंत्रालय)

National Highways Authority of India

Project Implementation Unit-I
(Ministry of Road Transport and Highways)
एकाई गृहणीय - दिल्ली गृहणीय सीमा, दुण्डहेड़ा, रा. मा. - 8
किमी. 24 मीलस्टोन, गुरगाँव - 122016 (हरियाणा)
PIU Gurgaon - Delhi-Gurgaon Border Dundahera, NH-8
Km. 24th Mile Stone, Gurgaon - 122016 (Haryana)

PIU/GA 06/07 : 2/2017-18/1602

Dated: 26-10-17

To,

The Executive Engineer,
Irrigation Department,
Nuh

Subject : Rehabilitation and up-gradation to Six/four lane configuration & strengthening of Gurgaon - Nuh - Rajasthan Border Road i.e. NH-248 A starting from Km. 2.40 (Rajeev Chowk) to Km. 95.958 (Haryana Rajasthan Border) in the state of Haryana- Shifting of Earthen Bund.

Reference : Your letter no. 4520-22/12 - W dated 15.09.2017.

Sir,

Kindly refer to your 4520-22/12-W dated 15.09.2017, requesting thereby to provide some documents alongwith DD amounting to Rs. 10000/- only.

In view of the above, please find enclosed herewith a DD no. 964835 dated 25.10.2017 amounting to Rs. 10,000/- in favour of Executive Engineer, Mewat Water Services Division, Nuh. The requisite documents are enclosed herewith.

Encl: As above.

Yours sincerely,

(Ashok Kumar Sharma)
General Manager (T) &
Project Director

Copy to:

The Dy. General Manager (Fin), PIU-Gurgaon for information.

(Ashok Kumar Sharma)
General Manager (T) &
Project Director

D/12849/20

TRUE COPY

क्रमांक: 721-67

दिनांक: 21/6/18

प्रेषित:-

ANNEXURE -R/8 (COLLY)

National Highway Authority of India,
Delhi-Gurgaon Border, Dundaheera,
NH-8, Km.24th Mile Stone, Gurgaon-122016

विषय: Diversion of 51.126 hac. of forest land for upgradation & Strengthening of NH-248A from Road Km. 2+740 (Design Chainage 0+340) to Km. 24.00 (Design Chainage Km. 22+000), Under Forest Division and Distt. Gurugram. (Proposal No. FP/HR/ROAD/27190/2017)

उपरोक्त विषय के सम्बन्ध में पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार के पत्र क्रमांक 9-HRC144/2017-CHA दिनांक 30.05.2018 द्वारा आपके केस में सैधान्तिक स्वीकृति प्रदान की गई है। अतः आपको सी0ए0 स्कीम तथा अतिरिक्त सी0ए0 स्कीम आदि अनुसार जमा करवाने वाली राशि का विवरण (डिमाण्ड नोट) निम्नलिखित प्रॉफोर्मों में भरकर भेजते हुये लिखा जाता है कि प्रस्ताव से सम्बन्धित राशि 15,10,18,163/-रु०, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार के web portal <http://forestsclearance.nic.in> या <http://efclearance.nic.in> के माध्यम से चालान जैनरेट करके उसमें अंकित लेखा में ही आनलाईन जमा करवाये तथा आनलाईन चालान/रशीद इस कार्यालय को जमा करवायें, ताकि आगामी कार्यवाही अमल में लाई जा सकें।

1. Compensatory Afforestation	6,28,36,698-00
2. Additional Compensatory Afforestation	76,61,933-00
3. Penal Compensatory Afforestation	Nil
4. Catchment Area Treatment	Nil
5. Safety Zone	Nil
6. Additional Charges for protected area	Nil
7. Net Present Value (NPV)	4,53,48,762-00
Any other charges (if any) Barbed wire & Supervisory Charges	62,83,670-00
8. Felling Charges	56,37,504
9. Other Charges1 (if any) Soil & Moisture Conservation Charges	1,88,51,009-00
Other Charges2 (if any) Exigency Charge	43,98,587,-00
Other Charges3 (if any) Site Specific requirement	Nil
Total	15,10,18,163-00
Remarks	

Hande
वन मण्डल अधिकारी,
गुरुग्राम।

पृ० क्रमांक/

दिनांक/

एक प्रति नोडल आफिसर एवं वन संरक्षक (एफ०सी०) को पर्यावरण, वन एवं जलवायु मंत्रालय, भारत सरकार के पत्र क्रमांक 9-HRB144/2017-CHA दिनांक 30.05.2018 के सन्दर्भ में सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

Sd
वन मण्डल अधिकारी,
गुरुग्राम।

ANNEXURE - I

RTGS/NEFT - FUNDS TRANSFER APPLICATION FORM

The Chief Manager / Sr Br Manager

Date : 04.07.2018

Syndicate Bank
Sector 17, Sukhrali,
Gurgaon
 Sir,

Applicant (Remitter) Details :

Name of the Applicant	NHAI, SECTOR-32, Plot No. 20, Gurgaon
Account Title	NATIONAL HIGHWAYS AUTHORITY OF INDIA
Debit Account No.	82431010001319
Account Type	CURRENT A/c

Beneficiary Details :

Beneficiary Name	Haryana Campa
Current Account No	150696127190897
Centre (location)	Lodhi Complex Branch, Block 11, CGO Complex, Phase 1, Lodhi Road, New Delhi-110003
Bank Name	Corporation Bank
Branch	Lodhi Road, New Delhi
Account Type	Current A/c
I F S C Code	CORP0000371

Remittance Details :

Amount (in figures)	Rs.15,10,18,163/- (Ch.No.192529 dt. 04.07.2018 is enclosed)
Amount (in words)	Rupees Fifteen Crore Ten Lakh Eighteen Thousand One Hundred and Sixty-Three only.
Remarks / Narration	Please remit the amount as per the aforesaid details, by debiting our account for the amount of remittance. We undertake to keep Syndicate Bank informed of any changes in the mode of operation of any of the above accounts.

Further, I agree that the credit to the beneficiary account shall be accorded on the next day if the beneficiary bank/branch is closed on account of any reason. I hereby agree that the bank will not be held responsible for unexecuted RTGS request for the reasons beyond the control of Syndicate Bank or Reserve Bank of India or both.

We hereby confirm having read and understood the terms & conditions pertaining to Syndicate Bank's "SYNDINSTANT" facility.

Yours sincerely,

For National Highway Authority of India



DGM (Fin.)



Project Director

(signature of authorised person with seal)

For Bank's Use only	
Date & Time of request	
Account Debited by	
Debit Authorised by	
Entered into RTGS	
Authorised into RTGS	



एस्. एस्. आई शाखा, गुडगाँव - 122 001 (हरियाणा)
SSI BRANCH
GURGAON - 122001 (HARYANA)
IFS Code : SYNB0008243

(CBS)

04072018
D D M M Y Y Y Y

NATIONAL HIGHWAY AUTHORITY OF INDIA - CTS - 2010

Pay Yourself for RTGS trans. to A/c No. 150696127190897 -य धारक को Or-Bearer

रुपये Rupees Fifteen crore Ten lakh Eighteen Thousand One Hundred and Sixty-Three only अदा करें ₹ 15,10,18,163/-

A/c. No. 82431010001319

Valid for 3 Months only

TAKE CARE
CBS A/C ZERO BALANCE CUSTOMER

बैंक के सभी शाखाओं में सममूल्य पर प्रदेय
Payable at par at all branches of our Bank

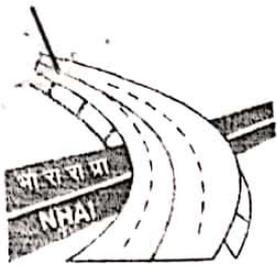
NATIONAL HIGHWAY AUTHORITY OF INDIA PIU

SAN: 550099192529

₹ (Rupees) 15,10,18,164/- *[Signature]*
DCM (Fin) Please sign above Director

⑈ 192529⑈ 110025104⑈ 550099⑈ 29

Serial No. 52(I)



भारतीय राष्ट्रीय राजमार्ग प्राधिकरण

परियोजना कार्यान्वयन इकाई -1

(सड़क परिवहन और राजमार्ग मंत्रालय)

National Highways Authority of India

Project Implementation Unit-1

(Ministry of Road Transport and Highways)

एकई-गुडगाँव, दिल्ली गुरुग्राम सीमा, दुण्डाहेरा, रा. मा. -8

फिजी, 24 माइलस्टोन, गुरुग्राम - 122016 (हरियाणा)

PIU - Gurugram - Delhi-Gurugram Border, Dundahera, NH-8.

Plot 24th Mile Stone, Gurugram - 122016 (Haryana)

ई-मेल / E-mail : gur@nhai.org

piugur@gmail.com

वेबसाइट / Web : www.nhai.org

Ph. No. : 0124-2970000

0124-2970111

PIU/GA06/07/2019-20/ 757

Date: 18/7/19

To,

The Deputy Conservator of Forests,
Forest Department, Govt. of Haryana,
Forest Complex, Sohna Road, Near Dist. Court,
Gurugram

Subject: Diversion of 1.866 ha of forest land in favour of Manager (Tech), NHA, PIU-Gurugram for upgradation and strengthening of road from Rajasthan border - Nuh - Gurugram, section of NH 248A, km. 2.740 (Design Ch. Km. 0.3400) to km. 24.400 (Design Ch. Km. 22.000) in the State of Haryana, under Forest Division and District Gurugram, Haryana (online proposal Stage - 1 compliance of Proposal no. FP/HR/Road/33587/2018).

Reference: 1. Ministry of Environment, Forest & Climate Change, Northern Regional Office, Chandigarh letter no. F. No. 9-HRB204/2018-CHA dated 31.05.2019.
2. DFO, Gurugram letter no. 736 dated 01.07.2019.

Sir,

Kindly refer to Ministry of Environment, Forest & Climate Change, Northern Regional Office, Chandigarh letter cited under reference, conveying thereby "In - Principle" approval for the subject proposal.

2. Further vide your letter cited under reference at Sl. No. 2, a Demand Note on account of CA and Additional CA scheme amounting to Rs. 82,50,196/- only has been received. Accordingly Rs. 82,50,196/- has been deposited through RTGS in Syndicate Bank, Gurugram by generating E-Challan on Web Portal <http://forestclearance.nic.in> or <http://efclearance.nic.in>. An undertaking as mentioned in para 2 (iv) of above mentioned letter cited under reference at Sl. No. 1 is enclosed herewith.

In view of the above, final approval for diversion of forest land & cutting of trees may be accorded expeditiously. It is worth mention that the work has already been awarded for execution in March 2018.

- Encl:** 1. Undertaking.
2. Bank Statement regarding payment done.
3. Demand Letter.
4. Copy of In - Principle Approval/ Stage - 1 Approval.

Yours sincerely,

(Ashok Kumar Sharma)
Project Director

Copy to:

1. Sh. Manoj Kumar, CGM (T) & RO (Delhi), National Highways Authority of India, G - 5 & 6, Sector-10, Dwarka, New Delhi- 75.
2. The Nodal Office - cum CF (FC), Government of Haryana, Forest Department, Section - 6, Van Bhawan, Panchkula, Haryana - 134009.

(Ashok Kumar Sharma)
Project Director

Payment Details

Customer Payment

Header Information

UTR Number	SYNBR92019071100106711		
Transaction Reference No	8243H11071902222		
Receiver Branch	CORP0000371	Bank Name	CORP
Status	Semi Authorized		

Transaction Details

Account Type	General Ledger
Branch	8243 - SSI, GURGAON
Account Number	170100500
Name	
Transaction Amount	82,50,196.00 INR
Amount In Words	INR EIGHTY TWO LAKHS FIFTY THOUSANDS ONE HUNDRED AND NINETY SIX ONLY
Currency	INR
Value Date (dd/mm/yyyy)	11/07/2019
CAMT59 Timestamp	

Ordering Customer Details

Account No.	170100500
Name	REMITTANCES PARKING GL
Address	1 BHANU COMPLEX SUKHRAULI 2 GURGAON

Ordering Institution Details

Name	SYNDICATE BANK
Address	1 PO BOX NO 1 2 HEAD OFFICE 3 KARNATAKA

Beneficiary Customer Details

Account No.	150696133587942
Name	HARYANA CAMPA
Address	1 NEW DELHI

Account With Institution

6516			
Receiver Branch	CORP0000371	Bank Name	CORP

Audit Details

User Id	Date	Version	Auth Number	Reason	Status
RTGS537285	2019-07-11 16:27:54.0	0	1		Semi Authorised

NATIONAL HIGHWAY AUT
PLOT NO 20
SECTOR 32
HARYANA
122001
IN

Account Statement as of 15-07-2019 14:15:47 GMT +0530

From 11-07-2019 To 11-07-2019

Customer Name	NATIONAL HIGHWAY AUT
Branch	SSI, GURGAON
Searched By	Specify period within 6 Months
Account Number	82431010001319
Account Currency	INR
Opening Balance	0.00
Closing Balance	0.00

Transaction Date	Value Date	Cheque No.	Description	Debit	Credit
11-Jul-2019	11-Jul-2019		B/F...		
11-Jul-2019	11-Jul-2019	340071030371	rtgs segmental consulting and inf SSI-GURGAON	24,02,852.00	
11-Jul-2019	11-Jul-2019		SWEEP-IN CREDIT - 90621130000016		24,07,852.00
11-Jul-2019	11-Jul-2019		SWEEP-IN CREDIT - 90621130000016		82,50,196.00
11-Jul-2019	11-Jul-2019	340071030373	RTGS HARYANA CAMPA SSI-GURGAON	82,50,196.00	
11-Jul-2019	11-Jul-2019		SWEEP-IN CREDIT - 90621130000016		21,72,385.00
11-Jul-2019	11-Jul-2019	340071030370	RTGS GETINSA PAYMA SL SSI-GURGAON	21,72,385.00	
11-Jul-2019	11-Jul-2019		SWEEP-IN CREDIT - 90621130000016		9,39,779.00
11-Jul-2019	11-Jul-2019	340071030375	RTGS BLOOM COMPANIES LLC SSI-GURGAON	9,39,779.00	
11-Jul-2019	11-Jul-2019		SWEEP-IN CREDIT - 90621130000016		2,19,38,624.00
11-Jul-2019	11-Jul-2019	340071030372	RTGS RAM KUMAR SSI-GURGAON	2,19,38,624.00	
11-Jul-2019	11-Jul-2019		* 90621130000016 AUTO SWEEP-OUT	5,000.00	

6/11/06/07

वन विभाग, हरियाणा सरकार
कार्यालय वन मण्डल अधिकारी, गुरुग्राम

75

वन परिसर, सोहना रोड, नजदीक न्यायालय परिसर, गुरुग्राम दूरभाष-0124-2322057

क्रमांक.....

दिनांक.....

प्रेषित:-

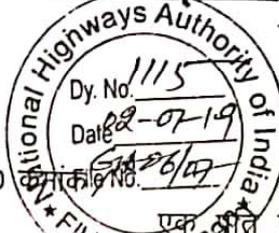
NHAI Project Implementation Unit
National Highways Authority of India,
PIU Gurugram.

विषय:

Diversion of 1.866 hac. of forest land for Up-gradation & Strengthening of Km. 2+740 (Design Ch. Km. 0+3400) to Km. 24+400 (Design Ch. Km. 22.000) Section of NH-248A (Rajasthan Border-Nuh-Gurugram) in State of Haryana, Under Forest Division and Distt. Gurugram (Proposal No. FP/HR/ROAD/33587/2018)

उपरोक्त विषय के सम्बन्ध में पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार का पत्र क्रमांक 9-HRB204/2018-CHA दिनांक 31.05.2019 द्वारा आपके केस में सैधान्तिक स्वीकृति प्रदान की गई है। अतः आपको सी0ए0 स्कीम अनुसार जमा करवाने वाली राशि का वितरण (डिमाण्ड नोट) निम्नलिखित प्रॉफोर्मों में भरकर भेजते हुये लिखा जाता है कि प्रस्ताव से सम्बन्धित राशि 8250196/-रु0 ऑनलाईन के माध्यम से जमा करवायें, ताकि आगामी कार्यवाही अमल में लाई जा सकें।

1. Compensatory Afforestation	2333992.8
2. Additional Compensatory Afforestation	730467.2
3. Penal Compensatory Afforestation	Nil
4. Soil & Moisture Conservation Charges	1276437.624
5. Safety Zone	Nil
6. Additional Charges for protected area	Nil
7. Net Present Value (NPV)	1655142
8. Exigency Charges	240297
9. Felling Charges	93060
10. Supervisory/over head/Miscellaneous Charges	386799
11. Barbed Wire Fencing Charges	1534000
12. Other Charges1 (if any) Plants Damage Charges	Nil
Other Charges2 (if any) Exigency Charge	Nil
Other Charges3 (if any)	Nil
Total	8250196-00
Remarks	



पू0 क्रमांक No. एक प्रति नो
जलवायु परिवर्तन मंत्रालय भा
सन्दर्भ में सूचनार्थ एवं आवश्य

Immediate Action plz
27/7/19

वन मण्डल अधिकारी,
गुड़गांव।

(सी0) पंचकूला को पर्यावरण, वन एवं
204/2018-CHA दिनांक 31.05.2019 के

— 52 —
वन मण्डल अधिकारी,
गुड़गांव।

Range Letter 2019

TRUE COPY

95

delhi@mvkini.com

From: delhi@mvkini.com
Sent: Tuesday, June 21, 2022 9:33 PM
To: 'nsharma@lawofficesofindia.com'
Cc: 'cabinetsy@nic.in'; 'cs@hry.nic.in'; 'secy-moef@nic.in'; 'dcgrg@hry.nic.in'; 'pccf-hry@nic.in'; 'dfogurgaon1@gmail.com'; 'hspcbrogrs@gmail.com'; 'litigation@mvkini.com'
Subject: Delay and Reply on behalf of Respondent No.1-NHAI - in OA No 208/2022 -Prem Mohan Gaur vs NHAI & Ors. -National Green Tribunal
Attachments: Application Condonation of Delay.pdf; Reply Affidavit.pdf

Dear Sir,

We are the counsel for the Respondent No.1 - National Highways Authority of India and filing/servicing the Application for Condonation of Delay in filing the Reply Affidavit with Reply Affidavit alongwith its Annexures upon Counsels for the respective Applicant and Respondent.

Copy of said Delay Application and Reply is attached herewith:

Kindly treat the present email as advanced service to you for the captioned matter.

Kindly confirm receipt of this email.

This is for your information and record.

Regards

Shreyansh Rathi
Associate



m: (91)85 8893 0125 o: (91) 11 2437 1038/39/40 f: (91) 11 2437 9484
Kini House | 6/39 Jangpura-B | New Delhi 110 014
shreyansh@mvkini.com | www.mvkini.com

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